

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA NO. 1329 OF 2024

IN THE MATTER OF:

ABDUL QADIR

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENT(S)

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THROUGH:



**[SANJEEV KUMAR SINGH, JITEND RAPANDEY
& BHISHM PRATAP SINGH]**

(ADVOCATES FOR THE RESPONDENT NO.7)

LEGAL VIBES (ADVOCATES & SOLICITORS)

G-27, FIRST FLOOR,

JANGPURA EXTENSION,

NEW DELHI-110014.

PH: 011-43580335; 9958682054

EMAIL: legalvibes.lawfirm@gmail.com

NEW DELHI

Dated: . 2025

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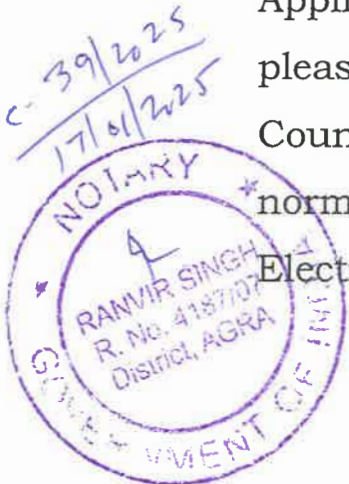
COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.

7/ TORRENT POWER LIMITED.

MOST RESPECTFULLY SHOWETH:

I, Gyanender Agarwal, S/o Shri L.N. Agarwal, aged about 51 years, R/o: 47, Adarsh Nagar Extension, Arjun Nagar, Near Mittal Nursing Home, Agra Uttar Pradesh -228001 presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the authorized representative of the answering Respondent No.7 M/S. Torrent Power Limited., and in the above-mentioned case and as such well conversant with the facts and records of the case and as such am competent and able to depose the same.
2. That the present matter was listed for hearing on 04.12.2024 whereby, this Hon'ble Tribunal after hearing the answering Respondent and considering the averments made by the Applicant herein in the Application dated 11.11.2024, was pleased to allow the answering Respondent to file a Reply/ Counter Affidavit with regard to the compliance of the requisite norms followed by the answering Respondent while giving Electricity Connection to the Respondent No.5.



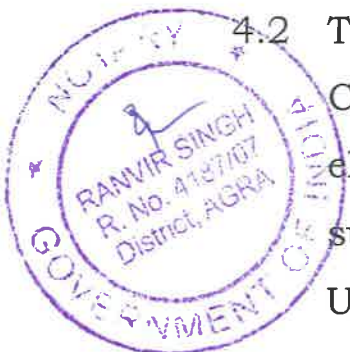
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3. I have read and understood the contents of the Counter Affidavit on behalf of the Respondent No. 7/ Torrent Power Limited, which has been drafted as per my instructions and state that the contents thereof are true as per the verification.
4. That at the very outset, save as would appear from the records or otherwise specifically admitted the Respondent No.7 herein categorically denies each and every averment, statement and or assertion made by the Applicant herein in his Application dated 11.11.2024 filed under Section 14 & 15 of the National Green Tribunal Act, 2010 read with Section 20 of the National Green Tribunal Act, 2010. The assertions made by the Applicant herein not only lack merits but are false and frivolous too. All the assertions and averments made by the Applicant, which are not specifically dealt with, shall be deemed to have been denied.

Brief Facts:

4.1 That the answering Respondent herein/Torrent Power Ltd, is a company incorporated under the Companies Act, 1956 and is one of largest players in India having interests in power generation, transmission and distribution. It is pertinent to mention here that the answering Respondent herein transmits and distributes power to residential, commercial and industrial customers in Ahmedabad, Gandhinagar, Surat and Dahej SEZ as well as Dholera SIR in Gujarat; Bhiwandi in Maharashtra; and in Agra in Uttar Pradesh.

4.2 That the answering Respondent herein is a Public Limited Company and is authorised to supply electricity to the electricity connection holders in parts of Agra. It is humbly submitted that the answering Respondent is governed by UP-Electricity Supply Code, 2005, which has role as such



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qua the alleged violation of Environmental Laws. It is pertinent to mention here that the answering Respondent supplies electricity to its consumers subject to the satisfaction and compliance to the Provisions of the Uttar Pradesh Electricity Supply Code, 2005 in adherence to the Section 50 of the Electricity Act, 2003 by the electricity consumers.

4.3 More recently, in 2009, the answering Respondent herein inked a deal with DVVNL to franchisee to supply electricity for the period of 20 years to parts of Agra urban area of Dakshinanchal Vidyut Vitran Nigam Limited (DVVNL). That the answering Respondent commenced distribution operations at Agra from April 1, 2010.

4.4 That the answering Respondent in compliance to the Section 4.4 of the UP-Electricity Supply Code, 2005, granted a 10KW electricity connection (Small And Medium Power LMV-VI Connection) to the Respondent No.5 herein, who vide new connection application dated 09.05.2014, had sought 10KW Small & Medium Power Connection (LMV-VI) for the purpose of electrical energy supply for the establishment of White-Category non-polluting Industrial Unit (listed at number 39 in the Category of Non-polluting industries by CPCB) for the purpose of making Shoe uper at Property No.6C/5/5/1, Khasra No. 304/2, Sarjapur, Azad Nagar, Khandari, Agra (UP). The existing consumer categories as per Annexure 3.1 of UP-Electricity Supply Code, 2005 is being extracted herewith:

Annexure 3.1 (Ref. Clause 3.7 & 6.1(a))

Existing Consumer Categories and Billing Cycle

LMV-1 - Domestic Light, Fan & Power- One month or two month as per the resources of the Licensee.



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- LMV-2** - Non-Domestic Light, Fan & Power- One month or two month as per the resources of the Licensee
LMV-3 - Public Lamps- Monthly
LMV-4 - Public Institutions- Monthly
LMV-4 (A) - Light, Fan & Power for Public Institutions- Monthly
LMV-4 (B) - Light, Fan & Power for Private Institutions- Monthly
LMV-5 - Small Power for Private Tube Wells / Pumping Sets for Irrigation Purposes- Six Monthly / Bimonthly / or Monthly
LMV-6 - Small and Medium Power- Monthly. **LMV-7** - Public Water Works- Monthly
LMV-8 - State Tube Wells, World Bank Tube Wells & Pumped Canals- Monthly
LMV-9 - Temporary Supply- Monthly (where metered supply has been provided).
LMV-10 - Departmental Employees- Monthly
HV-2 - Large and Heavy Power- Monthly
HV-3 - Railways- Monthly
HV 4 - Lift Irrigation Works- Monthly

4.5 That in compliance to the requisite norms as per the provisions of UP-Electricity Supply Code, 2005, the Ld. Assistant Director, Electrical Safety, Uttar Pradesh Government, Agra Zone, Agra on 22.04.2014, issue NOC for the establishment of the micro-industrial unit established by the Respondent No.5 and found the same as such to be in accordance with the Indian Electrical Manual, 1956 and further issued the Certificate of Electrical Safety Directorate vide dated 22.04.2014 in the name of the Respondent No.5.

4.6 That UPPCB vide letter dated 09.01.2019 identified new Green and White Industrial Sectors, which had not been identified by CPCB earlier. It is humbly submitted that the industrial unit established by the Respondent No.5, for which the answering Respondent has granted 10KW electricity connection, falls under White-Category non-polluting Industrial Unit (listed at number 18 in UPPCB List) and the said electricity connection was granted



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subject to submission of NOC from District Centre of Industries and other requisite documents in accordance with the UP-Electricity Supply Code, 2005. It is pertinent to mention here that White Category Industries are the least polluting industries and the same are exempted from Pollution NOC from UPPCB. Moreover, the sanctioned load in the present matter was 10 KW which has been further enhanced to 18KW and the same is below the threshold for which NOC from UPPCB is required.

4.7 That the answering Respondent enhanced the aforesaid Electricity load from 10KW to 18 KW in accordance with the provisions and satisfaction of compliance to the requisite documents as per the Section 4.43 of the UP-Electricity Supply Code, 2005. It would not be out of place to mention that the Ld. Director Electrical Safety, Uttar Pradesh Government, Agra Zone, Agra inspected the aforesaid establishment of the industrial unit by the Respondent No.5 on 20.02.2021 and found the same as such in accordance with the Central Electricity Authority (Majors Related to Safety and Electric Supply) Regulation, 2010 and further issued Certificate of Electrical Safety Directorate dated 20.02.2021 in the name of the Respondent No.5/ Foot Fashion Overseas.

4.8 That since inception the purpose of electricity connection and supply of electrical charges by the answering Respondent to the Respondent No.5 has been same i.e. running of micro and White-Category Industrial Unit (listed at No.18 in the list of non-polluting industrial sectors by UPPCB). It is humbly submitted that the aforesaid Electricity Connection as such has been enhanced to 18KW from 10KW vide load enhancement application dated 24.02.2021 and the same is below the



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threshold for which pollution NOC from UPPCB is required.

4.9 That the UPPCB (the Respondent No.2) on being informed by the Applicant herein about the Respondent No.5 running an industrial unit in residential area illegally, the Respondent No.2 vide Letter No.437/OG-686/2024 dated 06.08.2024 & the Respondent No.3 vide Letter No.8127 dated 22.08.2024 instructed the answering Respondent to take requisite action in respect to the electricity connection of the Respondent No.5.

4.10 That the answering Respondent vide its Letter dated 14.09.2024 informed the Respondent No.2 & Respondent No.3 that the answering Respondent has granted 18KW white-category Electricity Connection to the Respondent No.5 and the same is as per applicable law and subject to the compliance of UP-Electricity Supply Code, 2005. It is humbly submitted that the aforesaid electricity connection has been granted after the satisfaction and compliance to NOC issued by Office of Ld. Deputy Commissioner of Industries, District Industries and Enterprise Promotion Centre, Agra, along with all the requisite documents in the name of the Respondent No.5. True and Translated copy of Letter dated 14.09.2024 by the answering Respondent is being annexed herewith and marked as **ANNEXURE-R-1**.

4.11 That the answering Respondent vide Letter dated 25.09.2024 informed the Respondent No.2 that the Electricity Connection for the purpose of running of a White-Category Industrial Unit, has been granted by the answering Respondent to the Respondent No.5 in compliance to Ref. No. G02164/37/ARN/97 dated 03.06.1997 by the Respondent No.2 wherein District

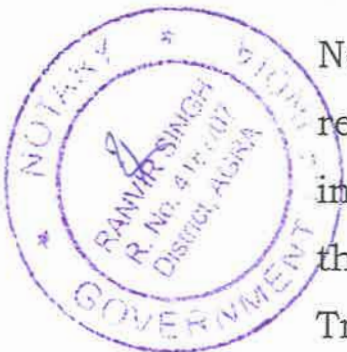


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Industries Centre (presently Deputy Commissioner of Industries, District Industries and Enterprise Promotion Centre), was authorized to issue NOC for white-category industries. It is humbly submitted that in the present matter, NOC from District Industries and Enterprise Promotion Centre, Agra in the name of the Respondent No.5 has already been complied and the same is on record. Moreover, the answering Respondent vide letter dated 25.09.2024 requested the Respondent No.2 to provide the name & contact details of the nominated officers along with the date & time of the joint inspection of the electricity connection as per the list provided by the Respondent No.2 so that the concerned team of the answering Respondent can be present in order to take necessary action as per rules. True and Translated copy of Letter dated 25.09.24 by the answering Respondent is being annexed herewith and marked as **ANNEXURE-R-2**.

4.12 That in the response to the Letter dated 25.09.2024 by the answering Respondent, the Respondent No.2 vide Letter No.663/OG-686/2024 dated 05.10.2024 nominated concerned officers and fixed the date & time for the joint inspection of the electricity connection of the Respondent No.5. A true & translated copy of Letter dated 05.10.2024 by the Respondent No.2 is being annexed herewith and marked as **ANNEXURE-R-3**.

4.13 That the joint inspection as per fixed schedule was conducted by the answering Respondent & Respondent No.2 on 08.10.2024 and minutes of joint inspection was released jointly. It is humbly submitted that the aforesaid industrial unit found operating by the Respondent No.5 at the aforesaid location owned by the Respondent No.6. True & Translated Copy of minutes of joint inspection

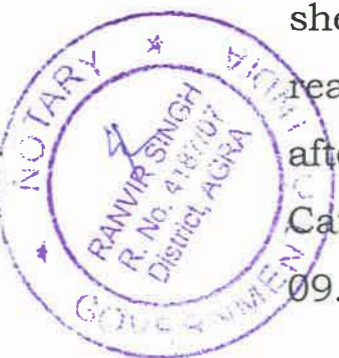


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dated 08.10.2024 is annexed herewith and marked as **ANNEXURE-R-4.**

PRELIMINARY SUBMISSIONS:

5. It is humbly submitted that the present Reply/Counter Affidavit is preferred by the answering Respondent seeking dismissal of the present application on the ground that the answering Respondent herein is neither a necessary party nor a proper party as the same has been impleaded malevolently and frivolously. Further, it is humbly submitted that the Application filed by the Applicant does not even whisper any relief against the answering Respondent.
6. It is humbly submitted that the present Application filed by the Applicant fails to provide any substantial evidence in support to the averments made that the answering Respondent has violated environmental laws while giving electricity connection to then Respondent No.5. It is humbly submitted that the answering Respondent is a power utility that generates, transmits and distributes electricity to its consumers subject to satisfaction as per the criteria set out in the UP-Electricity Supply Code, 2005 and the same has a very limited role to play and is bound to abide by the provisions of the UP-Electricity Supply Code, 2005. It is further submitted that the said connection as well as load enhancement has been granted subject to compliance and satisfaction of requisite documentation in accordance with law.
7. That the present Application filed by the Applicant herein is in sheer violation of law as the same is barred by limitation for the reason being the Application by the Applicant has been filed after over 10 years since the micro-industrial unit (White-Category non-polluting Industrial sector) was established dated 09.05.2014. Whereas the limitation to file Application before



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this Hon'ble Tribunal as such prescribed in the Section 14 of the NGT Act, 2010 is six months.

8. That the answering Respondent has been supplying electricity to the White-Category Industrial Unit (listed at number 18 in the list of non-polluting industrial sector by UPPCB), established by the Respondent No.5, who since inception dated 09.05.2014 has been consuming electricity for the purpose of making of Upper Shoe (Finished Leather Goods, Conversion of Finished without wet process). It is humbly submitted that the Applicant had no objection ever with regard to the Respondent No.5 running a non-pollution white-category industrial unit at the aforesaid location.
9. That the Applicant herein in his averments as well as in the array of memo of parties has alleged that the answering Respondent has provided Connection for the supply of Electricity to the Respondent No.5 for the running of Micro-Industrial Units at 3 different locations:

- (i) M/s Foot Fashion Overseas
Through its Proprietor Vishal Agarwal Khasra no. 304/2, Sarjapur, in front of turning point of Gali no.4, Azad Nagar, Khandari, Agra-282001

Also at:

- (ii) Khasra no. 280/1, Sarjapur,
in front of turning point of Gali no.4,
Azad Nagar, Khandari, Agra-282001

Also at:

- (iii) Khasra no. 302, Sarjapur,
in front of turning point of Gali no.4
Azad Nagar, Khandari, Agra-282001

Whereas only one address (*i.e.* M/s Foot Fashion Overseas, through its Proprietor Vishal Agarwal @ Khasra no. 304/2, Sarjapur, in front of turning point of Gali no.5, Azad Nagar,



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Khandari, Agra-282001) could be traced and the property in which the white-category non-polluting micro-industrial unit is running is owned by the Respondent No.6. It is vehemently denied that the answering Respondent herein has provided electricity connection to the two other addresses and the same do not exist.

10. That the application filed by the Applicant herein is bereft of any documents or evidence to substantiate his averments with respect to violation of environmental laws by the answering Respondent while giving electricity connection to the Respondent No.5 for his non-polluting white-category micro-industry (listed at number 18 in the list of white-category non-polluting sectors by UPPCB). It is humbly submitted that the answering Respondent granted the electricity connection for the load of 10KW which was enhanced to 18KW for the purpose of supply of electrical charges to a non-polluting white-category industrial unit by the Respondent No.5, without any violation to the environmental laws and further in compliance to the Section 4.4 & 4.43 of the UP-Electricity Supply Code, 2005.
11. That the Respondent No.5 herein is an Electricity Connection holder for his White-Category micro-Industrial Establishment (listed at number 18 in the State's List of non-polluting sectors by UPPCB) for the purpose of making upper shoe. It is humbly submitted that the said Electricity Connection was given to the Respondent No.5 subject to the compliance and satisfaction of all the necessary criteria and after meeting out all the prescribed conditions in accordance with the provision of the Section 4.4 of the UP-Electricity Supply Code, 2005. For the convenience of this Hon'ble Tribunal, the Section 4.4 of the UP-Electricity Code, 2005 is being extracted herewith:

4.4 Processing of Application for Supply:




(a) Application for new connections, in prescribed form (Annexure 4.1) and complete in all respects and accompanied by the prescribed Registration-cum-processing fee, shall be filed in duplicate in the office, specified by the Licensee, along with -attested true copies of the following documents:

(i) Proof of ownership of the premises in the form of registered sale deed or partition deed or succession or heirship certificate or deed of last will or Proof of occupancy such as valid power of attorney or latest rent paid receipt or valid lease deed or indemnity form as per Annexure 4.2. Order Copy of appropriate court, in case of litigation regarding ownership of the premises, has to be enclosed.

(ii) Approval / permission / NOC of the local authority, if required under any law / statute.

(iii) In case of a partnership firm, partnership deed.

(iv) In case of a Limited Company, Memorandum, articles of Association, Certificate of incorporation and list of Director's / certified addresses.

(v) Work completion and Test certificate, on the prescribed format (Annexure 4.4), given by the licensed electrical contractor can be submitted later but prior to commencement of supply.

(vi) Owner's consent for getting new supply connection. (Annexure 4.3)

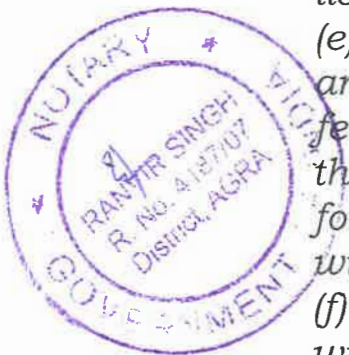
(b) Licensee shall arrange to assist the applicants, if required, in completing the application form.

(c) The Licensee shall verify the application and the enclosed documents at the time of receipt of application. Written acknowledgement shall be issued on the spot. The acknowledgement shall indicate the date of proposed inspection (not later than 10 days in electrified areas, and two weeks in un-electrified areas) if the application is complete, otherwise it should mention the shortcomings if the application is incomplete.

(d) No application for the new connection for an electrified area shall be refused under any circumstances if it complies with statutory requirements and is in conformity with Act. In case consumer has not been intimated within stipulated period about any deficiencies in his application, the application shall be deemed to have been accepted for processing by the licensee.

(e) Licensee shall not be responsible if the reasons for delay are on account of Right of Way, acquisition of land, technical feasibility and lack of transmission capacity etc, over which the licensee has no reasonable control, provided the reasons for the expected delay are communicated to the applicant within the period specified for energisation.

(f) If any information furnished in application form is found wrong or the installation is defective or the energisation would be in violation of provision of Act / Electricity Rules / Tariff



(Signature)

Order, the licensee shall not sanction the load and shall intimate the applicant the shortcomings / reasons thereof in writing on the spot as far as possible.

12. That the answering Respondent herein has verified all the requisite documents and the same have been collected as per the Section 4.4 of the UP-Electricity Code, 2005 and provided a 10KW Electricity Connection. The documents collected by the answering Respondent from the Respondent No.5 along with the Application Form are being listed below and the same are annexed herewith and marked as **ANNEXURE-R-5 (COLLY)**:

Documents:

- a. Dully filled and signed application form.
- b. Test Report certified by licensed Electrical Contractor.
- c. Affidavit on Rs. 10/- Stamp Paper Declaring Nil Dues on premises.
- d. Customer Declaration against Service Line/Electrification Charges.
- e. Agreement of Supply on a Rs. 100/- stamp paper.

ID Proof:

- f. Pan Card
- g. Voter I-card

Ownership Proof:

- h. Rent/Lease Agreement
- i. Indemnity Bond on Rs. 100/- stamp paper in absence of ownership proof.

Other Documents:

- j. Agra Nagar Nigam Assessment Receipt.
- k. NOC from Landlord.
- l. Safety Challan.
- m. House Tax Receipt.
- n. DES NOC.
- o. NOC dated 26.04.2014 for establishment of new Industrial Unit issued by General Manager, District Industries Centre, Agra.



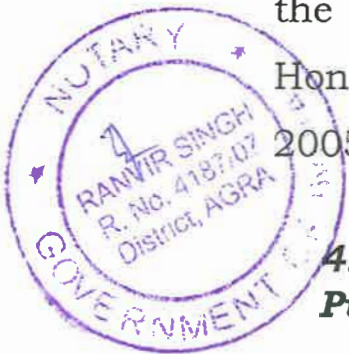
13. That it is matter of record that in compliance to the Letter No.B-29012/ESS(CPA)/2015-16 dated 07.03.2016 by CPCB, the UPPCB (Respondent No.2 herein) vide letter dated 09.01.2019 categorised industrial units depending on the

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pollution index in Four Categories namely (i) Red Category, (ii) Orange Category, (iii) Green Category & (iv) White Category. It is pertinent to mention that the aforesaid electricity connection by the answering Respondent herein has been given to the Respondent No.5 for the establishment of a Micro-Industrial Unit (Listed at number 18 in the non-polluting White-Category industrial sectors by UPPCB). A true copy of the list for the categorization of the industrial sectors dated 09.01.2019 by the Respondent No.2 herein is being annexed herewith and marked as **ANNEXURE-R-6**.

14. That the Micro-Industrial Unit (production of Upper Shoe), being a White-Category Industry (listed at number 18 in the non-polluting industrial sectors by UPPCB), established by the Respondent No.5, wherein the answering Respondent has been frivolously accused of providing Electricity Connection and supplying electrical charges without obtaining requisite documents is false and frivolous. It is humbly submitted that the said connection is as per law and in accordance with the provisions of UP-Electricity Supply Code, 2005.

15. That the load of the aforesaid Electricity Connection provided to the Respondent No.5 by the answering Respondent herein was enhanced to 18KW vide load enhancement application dated 17.02.2021 subject to the compliance of Section 4.43 of the UP-Electricity Supply Code, 2005 and satisfaction of the requisite documentation. For the convenience of this Hon'ble Tribunal, the Section 4.43 of the UP-Electricity Code, 2005 is being extracted herewith:



4.43 Enhancement of Load for cases other than Public Lighting

(a) Applications for enhancement of load shall be filed in duplicate to the concerned sub divisional officer of the

(Signature)

Licensee in the prescribed form (Annexure 4.10) along with the following:

- (i) Prescribed Registration-cum-processing fee as approved by the Commission from time to time.
 - (ii) Work completion certificate and Test report from a LEC (Licensed Electrical Contractor).
 - (iii) Letter of approval from the Electrical inspector, if required.
 - (iv) (iv) Copy of the paid, latest electricity bills / arrears due.
 - (v) (v) If matter related to dues is stayed by court, the procedure as per clause 4.49 may be followed.
 - (vi) Addendum to the Agreement to act as supplementary to the main agreement duly filled and signed by the consumer.
- (b) If the system and voltage of supply do not change as a result of requested enhanced load (Load after enhancement minus existing Load), the load enhancement shall be sanctioned 40 by the concerned Executive Engineer or authority/ Committee competent to sanction the load.
- (i) Within 7 days from the date of acceptance of application, if the metering and related apparatus does not need any change, subject to deposition of additional security and system loading charges.
 - (ii) Within 30 days from the date of acceptance of application where the metering and related apparatus needs to be changed, after deposition of additional security, system loading charges, and cost for new meter if supplied by Licensee. After carrying out inspection of the premises in presence of consumer's LEC or his representative, for which notice shall be served to the consumer, the meter with proper seals shall be fixed and the enhancement shall be effective immediately thereafter.
- (c) If there is a change in the system or voltage of supply, the authority competent to sanction the enhanced load shall follow the same time frames and procedure for sanction of new connection as detailed in clause 4.8.]
- (d) A fresh agreement for the enhanced load shall be executed for a minimum period of two years.
- (e) The application for enhancement of the sanctioned load will not be accepted if the consumer has any arrears of the licensee's dues.



16. It is humbly submitted that the answering Respondent has sanctioned the load Enhancement of the supply of the electrical charges subject to the compliance of the section

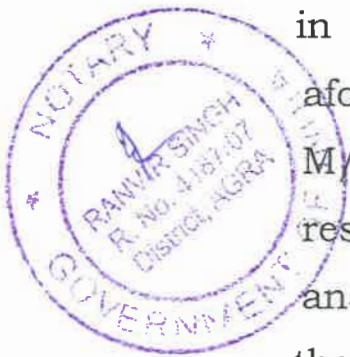
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4.43 of UP-Electricity Supply Code, 2005 and deposition of the following documents from the Respondent No.5:

- a. Dully filled and signed enhancement application form.
- b. Test Report certified by licensed Electrical Contractor.
- c. NOC from Landlord.
- d. I-D proofs
- e. GST Registration Certificate
- f. DES NOC.
- g. NOC dated 20.02.2021 issued by the Office of Ld. Deputy Commissioner of Industries, District Industries and Enterprise Promotion Centre, Agra.
- h. Letter of Comfort dated 20.02.2021 issued by the Office of Deputy Commissioner, Industries, District Industries & Enterprises Promotion Centre, AGRA
- i. Partnership Deed
- j. Agreement of Supply on a Rs. 100/- stamp paper

True Copies of the electricity load enhancement application form along with the requisite documents submitted with the answering Respondent by the Respondent No.5 are annexed herewith and marked as **ANNEXURE-R-7 (COLLY)**.

17. That the answering Respondent has always complied with the guidelines issued by the Respondent No.2 time to time. It is humbly submitted that the answering Respondent received Letter dated 06.08.2024 by the UPPCB (Respondent No.2 herein), wherein it was stated that the Respondent No.2 in its inspection found that a shoe making factory at the aforesaid address was found operating under the name of M/S Foot Fashion Overseas by the Respondent No.5 in residential area without requisite approvals and the answering Respondent has granted electricity connection for the same. It is humbly submitted that the aforesaid electricity connection has been granted after the satisfaction and compliance to NOC issued by Office of Ld. Deputy

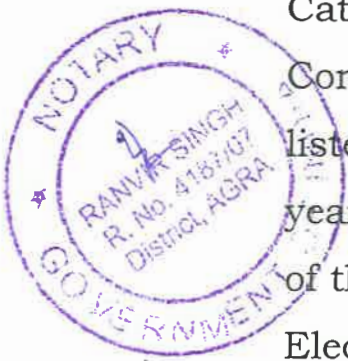


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Commissioner of Industries, District Industries and Enterprise Promotion Centre, Agra, along with all the requisite documents in the name of the Respondent No.5. It is further submitted that the aforesaid Electricity Connection has been provided to the Respondent No.5 in accordance with the applicable law and only after the fulfilment of all the criteria in accordance with the provisions of UP-Electricity Code, 2005.

18. That the Respondent No.2 vide Ref. No. G02164/37/ARN/97 dated 03.06.1997 authorised District Industries Centre (presently Deputy Commissioner of Industries, District Industries and Enterprise Promotion Centre), to issue NOC for white-category non-polluting industries. It is humbly submitted that the answering Respondent has granted the Electricity Connection for the purpose of running of a White-Category Industrial Unit, to the Respondent No.5 in compliance to Ref. No. G02164/37/ARN/97 dated 03.06.1997 by the Respondent No.2. It is further submitted that in the present matter, NOC from District Industries and Enterprise Promotion Centre, Agra in the name of the Respondent No.5 has already been complied and the same is on record.

19. That the answering Respondent herein has been supplying electricity to the Respondent No.5 herein for his White-Category Industrial Unit (Finished Leather Goods, Conversion of Finished without wet process & the same is listed at number 18 in the list industrial sectors) for over 10 years in compliance to the laid-out laws as per the provisions of the UP-Electricity Supply Code, 2005 in adherence to the Electricity Act, 2003. It is pertinent to mention that the Applicant herein never raised any complain regarding the aforesaid electricity connection during the period of the last



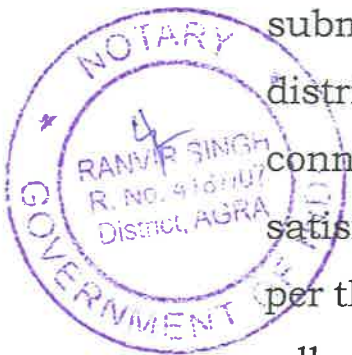
A handwritten signature in blue ink, appearing to be "RSE", written over a horizontal line.

10 years. It is humbly submitted that the intent of the Applicant behind the Impleadment of the answering Respondent in the present matter wherein the same has no role to play is incongruous and malicious.

20. That the answering Respondent is one of the leading electricity distributors and has been providing electricity connection for the purpose of distribution of electrical charges to customers of any nature i.e. residential, commercial or industrial purposes as per the provisions and compliance to the UP-Electricity Code, 2005. It is most humbly submitted that the responsibility to keep a check on the activities with regard to the violation of the Environmental Laws lies with the UPPCB (Respondent No.2 herein) and thus the answering Respondent as such has no role vis-à-vis the issue in dispute.

REPLY ON MERITS:

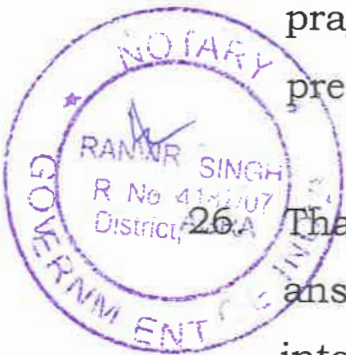
21. That the contents of para 1 to 15 of the Application filed by the Applicant are not related to the answering Respondent herein hence need no reply.
22. That the contents of para 16 of the Application filed by the Applicant is wrong and are vehemently denied. It is submitted that the answering Respondent is an electricity distributor with limited powers vested in it to grant electricity connection to supply electrical charges, subject to satisfaction and compliance to all the necessary criteria as per the provisions set out in the UP-Electricity Code, 2005 in adherence to the Electricity Act, 2003. In the present matter, the electricity connection for 10KW (LMV-VI) was provided by the answering Respondent to the Respondent No.5 dated 09.05.2014 after ensuring that all the compliance and



Ranvir Singh

necessary criteria were met out as per the provisions of Section 4.4 of the UP-Electricity Code, 2005.

23. It is most humbly submitted that having received the Letter dated 06.08.2024 by the UPPCB (Respondent No.2 herein), the answering Respondent herein did not delay responding to the same, wherein the answering Respondent vide letter dated 14.09.2024 & 25.09.2024 reiterated that the aforesaid Electricity Connection has been provided to the Respondent No.5 only after the fulfilment of laid-out criteria as per the provisions of UP-Electricity Supply Code, 2005 and it was further stated by the answering Respondent that for 'White-Category' industrial sectors, NOC is issued by the District Industries Centre and the same is already kept on record.
24. It is most respectfully submitted that in view of the compliances and the steps undertaken by the answering Respondent to comply with the provisions in the light of the UP-Electricity Supply Code, 2005 in adherence with the Electricity Act, 2003 and there is no violation by the Respondent No.7/Torrent Power Limited (Applicant herein) as alleged in the above titled Application.
25. In such circumstance the answering Respondent humbly prays before this Hon'ble Tribunal for the dismissal of the present Application *in limine*, in the interest of justice.



That the present Reply/Counter Affidavit is being filed by the answering Respondent / Torrent Power Limited is in the interest of justice and accordingly may be taken on record. That the Annexures annexed to the present Reply/Counter Affidavit are true copies of their respective originals.

VERIFICATION:

(Signature)

I, Gyanender Agarwal, the deponent above named, do hereby verify declare that the contents of paras 1 to 26 of the above affidavit are true to my personal knowledge and that I have not suppressed any material facts.

Verified at Agra on this 17th day of January 2025.


DEPONENT



No. 39
Explained to Shri: Gyanender Agarwal
The deponent who solemnly affirms
On Oath on 17.11.2025 atAM/PM
Identified By Shri: [Signature]

RANVIR SINGH
17.11.2025

ANNEXURE-R-1

पत्रांक: टीपीएल आगरा/वीपीओओ/उपप्रओनिओबओ/24-25/1833

14 सितम्बर, 2024

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उत्तर-प्रदेश प्रदूषण नियंत्रण बोर्ड,
भवन संख्या 14, सेक्टर-3-बी,
आवास-विकास सिकन्दरा योजना, आगरा।

महोदय,

विषय :- श्री कमाल अहमद पुत्र श्री इकबाल अहमद, के द्वारा खसरा नं० 304/2 एवं 280/1 सरजेपुर, गली नं० 4 के मोड़ के सामने आजाद नगर, खन्दारी? आगरा पर मै० फूट फैशन नाम से संचालित जूता बनाने की इकाई के विरुद्ध अब्दुल कादिर व श्री अदनान हुसैन पुत्र अफजाल हुसैन खसरा नं० 305, आजाद नगर, खन्दारी, आगरा द्वारा की गई शिकायत के संबंध में।

कृपया आपके कार्यालय से प्राप्त पत्रांक संख्या 437/ओजी-686/2024, दिनांक 06 अगस्त, 2024 एवं जिलाधिकारी द्वारा प्राप्त पत्रांक संख्या 8127 दिनांक 22 अगस्त, 2024 जोकि हमारे विभाग में दिनांक 10 सितम्बर, 2024 को प्राप्त हुआ है का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से प्रार्थी श्री अदनान हुसैन पुत्र श्री अफजाल हुसैन, निवासी-म०नं०, 305, आजाद नगर, खन्दारी, आगरा द्वारा खसरा नं०-304/2 एवं 280/1, सरजेपुर गली नं०-4 के मोड़ के सामने, आजाद नगर, खन्दारी, आगरा पर संचालित अवैध फैक्ट्री के विद्युत संयोजन के अन्तर्गत कार्यवाही किये जाने हेतु अनुरोध किया गया है।

उपर्युक्त के संबंध में आपको अवगत कराना है कि टोरेंट पावर की संबंधित विभाग की टीम द्वारा उक्त प्रकरण की जाँच की गयी। जाँचोंपरांत पाये गये तथ्य निम्नवत् हैं:-

- परिसर म०नं०- 6सी/5/5/1, गली नं०-5, आजाद नगर, खन्दारी, आगरा पर संचालित विद्युत संयोजन संख्या 675067492 जोकि मै० फूट फैशन ओवरसीज के नाम से औद्योगिक श्रेणी में भार-18 कि०वा० में संयोजित है।
- उक्त विद्युत संयोजन को सभी आवश्यक दस्तावेजों एवं कार्यालय: उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र आगरा द्वारा जारी एन०ओ०सी० के साथ निर्गत किया गया है।

अतः इस पत्र के माध्यम से आपसे अनुरोध है कि उक्त इकाइयों की संयुक्त जाँच करते हुए संबंधित विभाग द्वारा उक्त इकाई की सीलिंग की कार्यवाही किये जाने की तिथि व समय से अवगत कराने के साथ ही चामिते किये गये।





अधिकारी/कर्मचारी के नाम एवं मोबाइल नम्बर से अवगत कराने का कष्ट करें, जिससे हमारी संबंधित टीम मौके पर आपके साथ नियमानुसार आवश्यक कार्यवाही हेतु उपस्थित हो सके।

कृपया यह आपकी जानकारी के लिए है।

धन्यवाद,

वास्ते टॉरेंट पावर लिमिटेड,

पीयूष कुमार सिन्हा
उपमहाप्रबंधक

प्रतिलिपि सूचनार्थ प्रेषित:-

1. जिलाधिकारी महोदय, आगरा।



TORRENT POWER LIMITED

CIN : L31200GJ2004PLC044066

3735(24-25)

3rd and 4th Floor, "Fortune Plaza" Plot, No E-4, Taj Nagri Phase-2, Sector-E, Near Hotel Courtyard by Marriott, Fatehabad Road, Agra-282001
Reg. office-"Samanvay", 600 Tapovan, Ambawadi, Ahmedabad-380015 India. Website www.torrentpower.com

Letter No. TPL Agra / VPO / UPPCB/24-25/1833

14 September 2024

To,

The Regional Officer Sir,

Uttar Pradesh Pollution Control Board,
Building No. 14, Sector-3-B,
Awas-Vikas Sikandra Yojna, Agra.

Sir,

Subject: - Regarding the complaint filed by Abdul Qadir and Shri Adnan Hussain, son of Afzal Hussain, at Khasra No. 305, Azad Nagar, Khandari, Agra against the shoe manufacturing unit named M/s Foot Fashion operated at Khasra No. 304/2 and 280/1, Sarjapur, opposite the turn of Gali No. 4, Sarjapur, Azad Nagar, Khandari, Agra by Shri Kamal Ahmed, son of Shri Iqbal Ahmed.

Please take the trouble of taking reference of letter number 437/OG 686/2024, dated 06 August 2024 received from the office and letter number 8127 dated 22 August 2024 received from the District Magistrate, which was received in our department on 10 September 2024, through which the applicant Shri Adnan Hussain son of Shri Afzal Hussain, resident of H.No. 305, Azad Nagar, Khandari, Agra has requested to take action under the electricity connection of the illegal factory being operated at Khasra No. 304/2 and 280/1. Opposite the turn of Sarjapur Gali No. 4, Azad Nagar, Khandari, Agra.

In relation to the above, you are to be informed that the said case was investigated by the team of the concerned department of Torrent Power. The facts found after investigation are as follows-

- Premises H.No.- 6C/5/5/1. Street No.-5, Azad Nagar Khandari, Agra has an electricity connection number 675067492 which is connected in the name of M/s Foot Fashion Overseas in the industrial category with sanctioned load-18 KW.

- The said electricity connection has been issued with all the necessary documents and NOC issued by the office of Deputy Commissioner of Industries, District Industries and Enterprise Promotion Center, Agra.

Therefore, through this letter, you are requested to conduct a joint investigation of the said units and inform about the date and time of sealing of the said unit by the concerned department as well as the name and mobile number of the nominated employees so that our concerned team can be present with you on the spot as per rules.

This is for your information.

Thank you,

For Torrent Power Limited,

Piyush Kumar Sinha

Deputy Manager

Copy sent for information-

1. District Magistrate, Agra.



पत्रांक: टीपीएल आगरा/वीपीओओ/उओप्रओप्रओनओवओ/24-25/1951

25 सितंबर 2024

24

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उत्तर-प्रदेश प्रदूषण नियंत्रण बोर्ड,
भवन संख्या 14, सेक्टर-3-बी,
आवास-विकास सिकन्दरा योजना, आगरा।

महोदय,

संदर्भ:- आईओजीओआरओएसओ संदर्भ सं०-12146240119131/50014624001352

विषय:- श्री कमल अहमद पुत्र श्री इकबाल अहमद के द्वारा खसरा संख्या 304/2 एवं 280/1 सरजपुर गली नंबर 4 के मोड़ के सामने आजाद नगर खानदारी आगरा पर मैं फुट फ़ैशन के नाम से संचालित जूता बनाने की इकाई के विरुद्ध अब्दुल कादिर वह अदनान हुसैन पुत्र अफजल हुसैन खसरा नंबर 305 आजाद नगर खनदारी आगरा द्वारा की गई शिकायत के संबंधों।

कृपया आपके कार्यालय के पत्रांक 437/ओजी-686/2024, दिनांक 06 अगस्त, 2024 जो कि हमारे कार्यालय में 21 सितंबर 2024 को प्राप्त हुआ है का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से आपके द्वारा पता- खसरा संख्या 304/2 एवं 280/1 सरजपुर गली नंबर 4 के मोड़ के सामने आजाद नगर खानदारी में निरीक्षण के समय आवासीय क्षेत्र में इकाई में फुट फ़ैशन स्थापित पाई गई।

उक्त संदर्भ में अवगत कराना है कि उओप्रओ प्रदूषण नियंत्रण बोर्ड, लखनऊ के Ref. No. G02164/37/ARN/97, दिनांक 03 जून, 1997 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अप्रदूषणकारी 220 प्रकार की औद्योगिक इकाइयों को अनापत्ति निर्गत किये जाने हेतु जनपद के महाप्रबन्धक, जिला उद्योग केन्द्र (वर्तमान में परिवर्तित पदनाम उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र) को अधिकृत किया गया था, तदोपरान्त केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पर्यावरण एवं वन मंत्रालय, भारत सरकार के पत्र सं०-B-29012/ESS(CPA)/2015-16, दिनांक 07 मार्च, 2016 के अनुपालन में उओप्रओ प्रदूषण नियंत्रण बोर्ड, लखनऊ के Ref. No. G29267/C-4/साओ 62/2019, दिनांक 09 जनवरी, 2019 द्वारा औद्योगिक इकाइयों का 04 श्रेणियों में (1- Red Category, 2- Orange Category, 3- Green Category & 4- White Category) Categorization किया गया, जिसमें White Category की अप्रदूषणकारी औद्योगिक इकाइयों को अनापत्ति महाप्रबन्धक, जिला उद्योग केन्द्र (वर्तमान में परिवर्तित पदनाम उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र) द्वारा निर्गत की जा रही हैं तथा अन्य Category की औद्योगिक इकाइयों को आपके स्तर से अनापत्ति प्रमाण-पत्र निर्गत किया जाता है जिसके आधार पर ही टोरेन्ट पावर लि०, आगरा द्वारा औद्योगिक इकाइयों को विद्युत संयोजन दिये जाने की कार्यवाही की जाती है।

आपको यह भी अवगत कराना है कि टोरेन्ट पावर लिमिटेड द्वारा संचालित इकाइयों को उओप्रओ विद्युत प्रदाय संहिता-2005 के प्रावधानों के अन्तर्गत, नियमानुसार ही नवीन विद्युत संयोजन, भार वृद्धि एवं श्रेणी परिवर्तन किया जाता है। इसके साथ ही हम आपको यह भी अवगत कराना चाहते हैं कि उक्त के संबंध में अपर जिलाकारी (नगर), अमरा महुदय की अध्यक्षता में हुई बैठक के दौरान, अपर जिलाधिकारी (नगर), महोदय के निर्देशानुसार आवासीय क्षेत्र में अवैध रूप से संचालित इलेक्ट्रोप्लेटिंग इकाइयों के विद्युत विच्छेदन के संबंध में यह निर्देशित किया गया था कि उक्त इकाइयों के परिसर की संयुक्त जाँच की जायेगी तथा इकाई की सीलिंग के दौरान विद्युत विच्छेदन संबंधी अग्रिम कार्यवाही की जायेगी।

TORRENT POWER LIMITED

CIN: L31300DL2004PLC014568

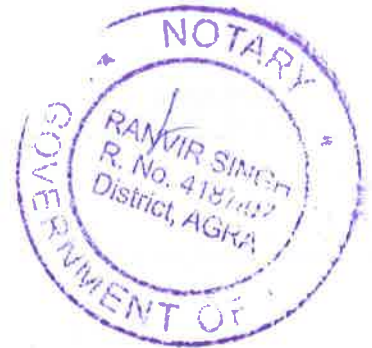
3rd & 4th Floor, "Fortune Plaza" Plot No E-4, Taj Nagar Phase-2, Sector-E, Near Hotel Courtyard by Marriott, Lucknow Road, Agra-282001
Reg. office- "Samanvay", 600 Tapovan, Ambawadi, Ahmedabad-380015 India. Website www.torrentpower.com



अतः इस पत्र के माध्यम से हम आपसे पुनः अनुरोध करते हैं कि उ0प्र0 प्रदूषण नियंत्रण द्वारा दी गयी उक्त इकाइयों के विद्युत संयोजन की संयुक्त जाँच करते हुए संबंधित विभाग द्वारा उक्त इकाई की सीलिंग की कार्यवाही किये जाने की तिथि व समय से अवगत कराने के साथ ही नामित किये गये अधिकारी/कर्मचारी के नाम एवं मोबाइल नम्बर से अवगत कराने का कष्ट करें, जिससे हमारी संबंधित टीम मौके पर आपके साथ नियमानुसार आवश्यक कार्यवाही हेतु उपस्थित हो सके।

धन्यवाद,
वास्ते टोरेंट पावर लिमिटेड,

पीयूष कुमार सिन्हा
सहायक महाप्रबंधक



TORRENT POWER LIMITED

CIN: U12299GJ3001PLC040088

3rd and 4th Floor, "Fortune Plaza" Plot No E-4, Taj Nagri Phase-2, Sector-E, Near Hotel Courtyard by Marriott, Fatehabad Road, Agra-202001
Reg. office-"Sarianvay", 600 Tapovan, Ambawadi, Ahmedabad-380015 India. Website www.torrentpower.com

Letter No. TPL Agra / VPO / UPPCB/24-25/1951

25 September 2024

To,

The Regional Officer Sir,

Uttar Pradesh Pollution Control Board,
Building No. 14, Sector-3-B,
Awas-Vikas Sikandra Yojna, Agra.

Sir,

Reference: - I.G.R.S. Ref. No.12146240119131/50014624001352

Subject: Regarding the complaint made by Abdul Qadir and Adnan Hussain son of Afzal Hussain Khasra No. 305, Azad Nagar, Khandari, Agra against the shoe manufacturing unit being run in the name of M/S Foot Fashion at Khasra No. 304/2 and 280/1 opposite the turn of Sarajpur Street No. 4 by Mr. Kamal Ahmed son of Mr. Iqbal Ahmed at Khasra No.305, Azad Nagar Khandari Agra.

Please take reference to your office letter No. 437/OG-686/2024, dated 06 August 2024, which was received in our office on 21 September 2024, through which you have stated that during your inspection at Khasra No. 304/2 and 280/1 Sarjapur, opposite to Gali No.4, Azad Nagar, Khandari, Agra, a unit namely M/S Foot Fashion was found installed in the residential area.

In the above context, it is to inform you that kindly refer to UP Pollution Control Board, Lucknow's Ref. No. G02164/37/ARN/97 dated 03 June 1997 by which General Manager, District Industries Center (presently changed designation to Deputy Commissioner of Industries, District Industries and Enterprise Promotion Center) of the district was authorized to issue NOC to 220 types of non-polluting industrial units. Thereafter in compliance with the letter No. B-29012/ESS(CPA)/2015-16, dated 07 March 2016 by Central Pollution Control Board (CPCB), Ministry of Environment and Forests, Government of India,

Uttar Pradesh Pollution Control Board (UPPCB), Lucknow vide Ref. No. G29267/C-4/10 62/2019 dated 09 January 2019 categorized the industrial units into 04 categories (1- Red Category, 2- Orange Category, 3. Green Category & 4- White Category), in which No Objection Certificate to non-polluting industrial units of White Category is being issued by General Manager, District Industries Centre (presently changed designation to Deputy Commissioner Industries, District Industries and Enterprise Promotion Centre) and No Objection Certificate is issued to industrial units of other categories from your level, on the basis of which action is taken by Torrent Power Ltd., Agra to provide electricity connection to the industrial units.

We would also want to inform you that new electrical connections, increase in power and change in category are provided to the units operated by Torrent Power Limited as per the provisions of the Electricity Supply Code-2005. Along with this, we also want to inform you that during the meeting held under the chairmanship of Additional District Magistrate (City), Agra, regarding the above, as per the instructions of Additional District Magistrate (City), regarding disconnection of power of electroplating units operating illegally in the residential area, it was directed that a joint inspection of the premises of the said units will be conducted and further action regarding disconnection of power will be taken during the sealing of the units.

Therefore, through this letter, we request you again to conduct a joint inspection of the electrical connections of the above units provided by UP Pollution Control Board and inform us about the date and time of sealing of the said unit by the concerned department, along with the name and mobile number of the nominated officer / employee, so that our concerned team can be present with you on the spot for necessary action as per rules.

Thank you,

For Torrent Power Limited,

Piyush Kumar Sinha

Assistant General Manager



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
भवन सं० 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

email: roagra@uppcb.in

पत्रांक: - 663 / ओजी-686 / 2024

दिनांक: - 05 / 10 / 2024

सेवा में,

उपमहाप्रबन्धक,

मै० टोरेंट पावर लि०,

फॉर्च्यून प्लाजा, तृतीय तल, अपोजिट कोर्टयार्ड बाइ

तज नगरी फेस-2, आगरा।



विषय-श्री कमाल अहमद पुत्र श्री इकबाल अहमद के द्वारा खसरा नं०-304/2 एवं 280/1, सारजेपुर, गली नं०-4, के गोड़ के सामने आजाद नगर, खन्दारी, आगरा पर मै० फुट फैशन ओवरसीज नाम से संचालित जूता बनाने की इकाई के विरुद्ध श्री अब्दुल कादिर व श्री अदनान हुसैन पुत्र अफजाल हुसैन खसरा नं०-305, आजाद नगर, खन्दारी, आगरा द्वारा की गई शिकायत के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक-टीपीएल आगरा/वी०पी०ओ०/उ०प्र०प्र०नि०बो०/24-25/1833 दिनांक 14.09.2024 जोकि स्पीडपोस्ट के माध्यम से कार्यालय में दिनांक 27.09.2024 को प्राप्त है, का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि पत्र द्वारा मै० फुट फैशन ओवरसीज, आजाद नगर, खन्दारी, आगरा की संयुक्त जॉच हेतु कार्यालय स्तर से प्राधिकारी नामित किये जाने हेतु अनुरोध किया गया है, जिसके अनुक्रम में कार्यालय स्तर से श्री शत्रुदमन सिंह, वैज्ञानिक सहायक, (मो०नं०-7839891800) एवं श्री श्रवण कुमार, प्रयोगशाला सहायक, (मो०नं०-7839891802) को दिनांक 08.10.2024 को अपरान्ह 01:00 बजे कार्यवाही किये जाने हेतु नामित किया जाता है। उपरोक्तानुसार सूचनार्थ प्रेषित।

भवदीय,

(डा० विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि-

- मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
- श्री शत्रुदमन सिंह, वैज्ञानिक सहायक/श्री श्रवण कुमार, प्रयोगशाला सहायक को इस निर्देश के साथ कि उक्त निरीक्षण हेतु समन्वय स्थापित करें।



Regional Office, UP Pollution Control Board
Building No. 14, Sector Uni Awas Vikas Sikandara Yojna,
Agra.

Letter No.663/OG-686/2024

Date: 05.10.2024

To,

The Deputy General Manager
M/S Torrent Power Limited
Fortune Plaza, 3rd Floor, Opposite Courtyard by Marriot
Taj Nagri Phase-2, Agra.

Subject: Regarding the complaint made by Abdul Qadir and Adnan Hussain son of Afzal Hussain Khasra No. 305, Azad Nagar, Khandari, Agra against the shoe manufacturing unit being run in the name of M/S Foot Fashion at Khasra No. 304/2 and 280/1 opposite the turn of Sarajpur Street No. 4 by Mr. Kamal Ahmed son of Mr. Iqbal Ahmed at Khasra No.305, Azad Nagar Khandari Agra.

Sir,

Please take the trouble of taking reference of your letter no. TPL Agra / VPO / UPPCB / 24-25 / 1833 dated 14.09.2024 which is received in the office through speed post on 27.09.2024. It is to be informed that by letter, a request has been made to nominate an authority from the office level for joint investigation of M/s Foot Fashion Overseas, Azad Nagar Khandari, Agra, in continuation of which Mr. Shatrudaman Singh Scientific Assistant (Mobile No.7839891800) and Mr. Shravan Kumar, Laboratory Assistant (Mobile No.

7839891802) are nominated from the office level to take action on 08.10.2024 at 01:00 pm. Sent for information as above.

Yours sincerely,

(Dr. Vishwanath Sharma)
Regional Officer

Copy to:

1. Chief Environmental Officer (Circle-4), UP Pollution Control Board Lucknow.
2. Shri Shatrudaman Singh, Scientific Assistant / Shri Shravan Kumar Laboratory Assistant with the instructions to coordinate for the said inspection.

Regional Officer

Regarding the complaint made by Abdul Qadir and Adnan Hussain son of Afzal Hussain Khasra No. 305, Azad Nagar, Khandari, Agra against the shoe manufacturing unit being run in the name of M/S Foot Fashion at Khasra No. 304/2 and 280/1 opposite the turn of Sarajpur Street No. 4, Azad Nagar, Khandari, Agra by Mr. Kamal Ahmed son of Mr. Iqbal Ahmed at Khasra No.305, Azad Nagar Khandari Agra.

The Inspection by the jointly formed team was done on 08.10.2024 as per schedule. During the inspection, the Industrial Unit Operator & the owner of the premises were present. Moreover, in the inspection, the unit was found running.

Signature

Vipin

M/S Torrent Power Limited

Signature

UPPCB

Agra

Signature

Farhan

9358178059

Signature

Vishal Agarwal

Factory Operator

M/S Foot Fashion Overseas

10960

Check list of documents

Date 9/5/19
Zone 2

33

Approve by
Rathnabant

Rathnabant

Documents

- Dully filled and signed RF Form
- Test Report certified by licensed Electrical Contractor
- Affidavit on Rs. 10/- Stamp Paper Declaring Nil Dues on Premises
- Customer Declaration against Service Line/Electrification charges
- Agreement of supply on Rs. 100/- stamp paper
- Indemnity bond in case of transfer of connection on Rs. 100/- stamp paper

ID Proof

- Pst Card
- Voter I-Card
- Driving Licence
- Passport
- Unique Identity Card (Adhaar)
- Photo Identity Card Issued by any Govt. Agency
- Parshad signed ID Proof
- Photo on Registered ownership proof

Ownership Proof

- Registered sale deed
- Partition/Partnership deed
- Registered General Power of Attorney
- Succession/Heirship Certificate
- Registered Deed of latest will
- Registered Lease deed
- Agreement to sell
- Khatauni/Khasara
- Allotment letter
- Right/lease Agreement
- Indemnity Bond on Rs. 100/- Stamp paper in absence of ownership Proof

Other Documents

- Agra Nagar Nigam Assessment Receipt
- NOC from land lord on plain paper
- Safety Challan
- NOC/Permission/Approval from local authority
- NOC from the co-owners
- No Pollution certificate
- Industrial Licence
- Memorandum
- Rectification deed
- Plot plan/site drawing for a new connection
- House Tax Receipt
- Ratton Card
- Agreement
- Company Letter Head
- Death Certificate
- Others please specify

DES NOC, DIC certificate

Registered by (Name) Ruby

QC by (Name) [Signature]

Officer Incharge (1) _____ (2) _____

E-link Centre (Tick the relevant): PP Care SB Care JH Care

TORRENT POWER LIMITED
6, Raghunath Nagar, Suresh Plaza Market
Opp. Sanjay Place, M.G. Road, Agra, Uttar Pradesh-282002



Application Form for Requisition of Supply of Energy/Mutation of Name

Tick any one of the Requisition of Supply of Energy Mutation of Name Sr. No. _____

1. Name of Applicant M/S 42 अग्रिम प्रोपर्टीज

2. Father/Husband's Name C/O DR- विठ्ठल अग्रिम (फरार)

3. Occupation Commercial

4. Address: (a) For communication H.M. 36 इन्दरविही रिंग रोड आगरा

Mob N 9359963605 Phone No.: _____

(b) Where connection is required H.No. 60/5/5/A गली नं. 5

(Indicate land marks to identify the location) आजाद नगर आगरा (टि.के.पी.नगर रोड)

(c) Permanent address H.M. 36 इन्दरविही रिंग रोड आगरा

5. Plot size 1x2 sq feet/meter Covered Area 90 sq feet/meter

6. Total connected load KW/ KVA/ HP 10 KW approx

7. Purpose of supply Commercial (Butter sewing)

8. Details of processing fee (A) Amount Coht- Cool-

(B) Mode Coht- Cool- cheque/draft/cash

i. Cheque / Draft No _____ Date _____

ii. Bank name N.A Branch _____

9. Nearest service No. _____ (Optional)



Pincode - 261007

(Following information is to be furnished by applicants requesting Electric supply more than 50 KW and for industrial purposes)

10. Type of unit firm _____ viz: ownership: _____ (Partnership / Private Ltd. / Public Ltd. / Society / Govt. Deptt. / Govt. Undertaking)

11. Name of Institution developing Industrial Premises: _____ (e.g. UPSIDC / self / industries dept / builder / developer name etc.)

12. Possession Letter or Objection Certificate issued by the Institution (copy enclosed) No. _____ Date _____

13. Whether supply is needed through independent feeders _____ Whether the above unit ever operated at some other place or applied for connection? (If yes, please furnish the following)

(A) Sanctioned load _____

(B) Service connection No. _____

TORRENT POWER LIMITED
6, Raghunath Nagar Suresh Plaza Market
Opp. Sanjay Place, M.G Road, Agra, Uttar Pradesh



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Enclosures:

1. Work completion certificate and test report (B and L-Form)
2. ID Proof of Applicant.
3. Documentary evidence in support of lawful occupation of the premises. If the applicant is not the owner of the premises, Indemnity bond as specified by the Franchisee shall be enclosed.
4. Factory / Industry / Premises / Establishment / House map, where supply is desired, indicating tentative position of the meter box
5. Area plan showing consumer plot and connecting roads.
6. No dues certificate if premises was having connection in past.
7. In case of industry resolution of the board of directors for authorizing a person to sign the document on behalf of the company.

Note 1: For the consumers having connected load less than 25 KW the contracted load can be 50% of the connected load in the domestic category and 75% of the connected load in the commercial category.

Note 2: In your own interest, please ensure permanent disconnection of your electricity supply, and obtain "No Dues Certificate" from division before vacating the premises.

Note 3: Electric connection shall not be treated as a proof of ownership of the premises.

DECLARATION/ UNDERTAKING

This Declaration / Undertaking executed on this 01/5/14 day of Friday 2014 at Agra by Mr./Mrs./Ms. M/S Foot Freshers aged 25 years, Wife of Mr. Anil Kumar (herein referred as applicant (s) which unless the context otherwise provides includes his/her/ their respective heirs legal representatives successor and assign and the applicant(s) swear(s) and declare(s) as under: H. No: 6/5/51 माला रोड - 5 राऊतिया गाँव अग्रा

1. That the applicant(s) is/are lawful occupant(s) owner of the premises situated at 6/5/51 माला रोड - 5 राऊतिया गाँव अग्रा (herein after referred as "the Premises") the Applicant(s) has enclosed documents in support of his / her proof of residence / ownership.
2. That the applicant has requested Torrent Power Ltd. (hereinafter referred as "the Franchise") to provide a service connection at the above mentioned premises in the Applicant's name for the purpose mentioned in the application form and the Applicant agrees to take supply of electricity for the above mentioned purpose only.
3. That I / We desire to have and agree with the Franchisee to take a supply of energy for the abovementioned purpose for a period of not less than Two years from the date of commencement of supply and to pay for the energy so supplied and all other charges at the rates set out in the tariff order.
4. That I / We also agree to be bound by the Franchisee's distribution code as approved by the commission including any modification thereof and the provisions of electricity act 2003 together with the rules framed thereunder.
5. That I / We also declare that in the event of my / our failure to comply with the above provisions, it shall be lawful for the Franchisee to discontinue the supply in terms of the aforesaid distribution code.
6. That the Franchisee shall not be held responsible for any interruption / diminution of supply for reasons beyond its control.
7. That I / We understand that this declaration can be cancelled after two years by either parties giving notice as per the procedure described in the code.

TORRENT POWER LIMITED
 6, Raghunath Nagar, Sures Plaza Market
 Opp. Sanjay Place, M.G. Road, Agra, Uttar Pradesh



Plot to IDDA, Begona (Agra)

- 8. That I / We further agree that this declaration / agreement / us shall be construed as an agreement with the franchisee to the above effect.
- 9. That the applicant undertakes to pay all ~~energy~~ ^{costs} charges and other charges for providing electrical connection at the premises and further undertakes to pay all ~~energy~~ ^{costs} charges from the date of energisation of the connection at the premises at the rates set out in ~~the~~ ^{the} tariff schedules, schedule of miscellaneous charges as may be determined by the Uttar Pradesh Electricity Regulatory Commission (UPERC) and applicable from time to time.
- 10. That the Applicant undertakes to indemnify the Franchisee against any loss accrue to the Licensee if the declaration / undertakings of the applicant prove to be false / incorrect or unfulfilled. The applicant further undertakes to indemnify the Franchisee for any harm / loss to the Franchisee's property or for any loss / harm to any third party on account of any fault in the electric work at the premises of the Applicant.
- 11. That the Applicant undertakes to indemnify the Franchisee against all proceedings, claims, demands, costs damages and expenses that the Franchisee may incur due to providing the electricity connection at the premises of the Applicant.
- 12. That the applicant would be bound by the provision of Electricity ACT 2003, all applicable laws, conditions of Supply / Tariff orders and any other Rules or Regulation as may be notified by the UPERC, which become applicable from time to time.
- 13. That it shall be ensured by me / us that there is no unauthorized addition / alteration to the equipment for unauthorized use of electricity. In other words it shall be ensured by me / us that the energy provides to me / us by the franchisee is utilized as per law and authorization. In case the Franchisee has reasonable basis to understand or apprehend that there is any way what so ever unauthorized addition / alteration to the equipment for unauthorized use of electricity shall be open to the designated authority of the franchisee to enter up the premises for general inspection and testing of the equipment meter and wiring etc.
- 14. That the Applicant declares that he shall use electricity only for the purpose for which it has been sanctioned by the Franchisee and shall in no way be misused for any other purpose (s).
- 15. That the Applicant's industry / trade has not been declared to be obnoxious, hazardous / pollutant by any Government agency and that no court order are being infringed by grant of applied electricity connection at the Applicant's premises. In case at a later date it is found otherwise, then electricity supply would immediately be disconnected by the Franchisee without any reference / notice to the Applicant.
- 16. That I / we undertake to intimate the Franchisee as per the procedure described in the Electricity Supply Code-2005 when ever I intend to vacate the premises for which the electric connection is being taken.
- 17. That all details furnished in this application form are true to the Applicant's knowledge. If any information is found incorrect at a later date then the Franchisee shall have the right to withhold / disconnect power supply to the Applicant's premises.

In the event of this connection being given, this application along with the declaration shall be treated as an agreement for the connection with effect from the date the connection is given till such time as it is replaced by a fresh agreement or this agreement is terminated.

Signed and delivered in the presence of:

Witnesses

1. [Signature] (no) 9319110359

2. [Signature] (no) 9045868459

Foot Jashir Overseas
 Plot No: 9, Bahal Road,
 Karbala, Kamla Nagar,
 Agra 9

[Signature]
 Signature of the Applicant(s)

TORRENT POWER LIMITED
 6, Raghunath Nagar, Suresh Plaza Market
 Opp. Sanjay Place, M.G. Road, Agra, Uttar Pradesh





उत्तर प्रदेश UTTAR PRADESH

30AC 799232

सेवा में

प्रबन्धक महोदय,
टोरण्ट पॉवर लिमिटेड, आगरा

यह सुनिश्चित किया जाता है कि जहाँ (परिसर) पर कनेक्शन अपेक्षित है, उस परिसर पर बिजली का किसी भी प्रकार का बकाया राशि नहीं है।

यदि भविष्य में परिसर पर या मेरे नाम पर किसी भी प्रकार की बकाया राशि दर्शायी जाती है तो मैं उरगता पूर्णतः भुगतान करने को लिये बाध्य हूँ।

और इसमें अराफल रहने पर फ्रेन्चाइजी को पूर्णतः हका है कि वो मेरे विरुद्ध किसी भी प्रकार की कार्यवाही कर सकती है एवं मेरे साथ किया हुआ नये बिलिंग का आबन्ध निरस्त कर सकती है बिना किसी सूचना दिये।

Plot No: 9, Industrial Road,
Kātibala, Industrial Nagar,

उपरोक्त का हस्ताक्षर
नाम : मिस. सुट पेशन ओवरसीज
पता : मरक-विशाल अग्रवाल

Hand- 66/5/5/1 गली नं. 5 आगरा
आगरा

स्थान : आगरा

दिनांक : 1/4/12

ATTESTED
I. B. Bhagaur (A. P. Notary)
DISTT. NOTARY
R. No. 8481/12
Ganated Officer, Agra





उत्तर प्रदेश UTTAR PRADESH

AX 181270



Format for Agreement for supply of Electrical Energy

(For all load of PTK, Industrial and in other category load greater than or equal to 25 KW)

This AGREEMENT is executed at Agra on this 19/4/14 day of April 2012 between

Torrent Power Limited, a Company incorporated under the Companies Act 1956 having its registered office at Purnanad Plaza Civil Lines Agra through its authorized signatory Mr Amar Nath Singh hereinafter referred to as the licensee (which expression shall unless repugnant to the subject or context or meaning thereof mean and include its successors-in-interest, nominees and assigns) of the ONE PART.



श्री. अ. न. सिंघ an Individual/Partnership concern /Institute/Trust/Society /Institution/Body Corporate/Company Government bodies (Strike out whichever is not applicable) incorporated under Act resident of/having its HO/Registered office at बरेली रोड अग्र through its authorized signatory MR मैरेट पावर लिमिटेड (Name and Designation), hereinafter referred to as "the consumer (which expression shall unless repugnant to the subject or context or meaning thereof mean and include its successors-in-interest, nominees and assigns)

Foot Fashion Overseas
Industrial Road,
Agra,





उत्तर प्रदेश UTTAR PRADESH

AX 181265

sign) of the OTHER PART.

WHEREAS :

1 The licensee is, inter-alia, engaged in the business of supplying electricity and has been granted a license under the Indian Electricity Act, 1910 and is presently a deemed licensee under section 14, 1st proviso of the Electricity Act, 2003 (hereinafter referred to as the Act) for distribution and/or retail supply and/or bulk supply of energy to various consumers within its licensed area.

2. The consumer has vide application dated 12/4/14 applied to the licensee for procuring supply of energy for electrical installation (for a load of 6 KW/BHP/KVA) (hereinafter referred to as contractual load) at its premises situate at K.M. No-6 C/S/S/1 Gali No-5 Mad Naga (hereinafter referred to as "the said premises") in connection with LMV-6 for the purpose शहरी विद्युत् सप्लाई

[Select the applicable category]

- a) Domestic light, Fan and power (LMV-1)
- b) Non-Domestic Light, Fan & Power (LMV-2)
- c) Public Lamps (LMV-3)
- d) Public Institutions (LMV-4)

Foot Fashion Overseas
Plot No.-9, Bughal Road,
Korla Nagar,



- e) Light, Fan & Power for Public Institutions (LMV-4A)
- f) Light, Fan & Power for Private Institutions (LMV-4B)
- g) Small Power for Private Tube Wells / Pumping Sets for Irrigation Purposes (LMV-5)
- h) Small and Medium Power (restricted/ unrestricted usage of power) (LMV-6)
- i) Public Water Works (LMV-7)
- j) State Tube Wells, World Bank Tube Wells & Pumped Canals (LMV-8)
- k) Temporary Supply (LMV-9)
- l) Non Industrial Bulk Load (HV-1)
- m) Large and Heavy Power (restricted / unrestricted usage of power) (HV-2)

And the Licensee has agreed to provide such supply of energy. The Rate Schedule as above shall be as per the latest Tariff Order.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED AND RECORDED BY AND BETWEEN THE PARTIES AS UNDER:

1. This Agreement shall be effective for a minimum period of 2 (two) years from the date of commencement of supply by the Licensee to the Consumer under this agreement.

2. (a) The Consumer shall pay to the Licensee all charges as provided for in the Tariff (or Rate) Schedule in force as approved by the Uttar Pradesh Electricity Regulatory Commission (hereinafter referred to as the Commission) from time to time including any penal or additional charges payable by the Consumer in the event of violation of any of the stipulations under the Tariff (Rate) Schedule governing its supply.

(b) In addition to the aforementioned charges the Consumer shall also pay other statutory levies including electricity duty, taxes, charges, surcharges etc as may be applicable from time to time.

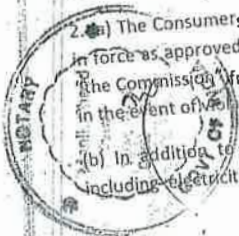
3. THE CONSUMER HEREBY UNDERTAKES, REPRESENTS, ASSURES WARRANTS, AGREES AND CONVENTS WITH THE LICENSEE AS FOLLOWS:

I. Consumer shall abide and be bounded by all the terms and conditions of the Electricity Supply Code, 2005

(hereinafter referred to as the "Code") approved by the Commission, and the amendments/ revisions thereto, and the provisions of the Act together with the rules framed under the Act and Indian Electricity Rules, 1956 including any modifications thereof, in so far as they are applicable to the Consumer.

II. The Licensee shall not be held responsible in any manner whatsoever and howsoever for curtailment, interruption, staggering, diminution or stoppage of supply for reasons beyond its control and any claim

Joel Fashion Overseas
Plot No. 5, ...hal Road,
...la Nagar,



Account of loss or damage arising out of the failure of supply for reasons beyond its control including but not limited to "Force Majeure conditions" shall be limited to as provided for in the Code.

III. Consumer shall ensure that the energy supplied at its premises is utilized as per law and authorization and that there is no unauthorized addition/alteration to the equipment. In case the Licensee has reasonable basis to understand or apprehend that there is in way, whatsoever, contravention of above conditions, it shall be open to the designated authority of Licensee to enter the Consumer's premises for general inspection and testing of the equipment, meter and wiring etc.

IV. Consumer shall ensure that the meter, meter boards, service mains, MCB/ CB, load limiters etc are under no circumstance handled or removed by any other than an authorized employee / representative of the Licensee. The seals, which are fixed on the meters / metering equipment, load limiters and the Licensee's apparatus must on no account be tampered, damaged or broken. The responsibility for safe custody of Licensee's equipment and seals on the meter / metering equipment within the Consumer's premises shall be on the Consumer. In the event of any damage caused to the Licensee's equipment in the Consumer's premises by reason of any act, neglect or default by the Consumer or its representative, the costs thereof as claimed by the Licensee shall be payable by the Consumer.

V. Consumer shall inform in writing to the Licensee (as provided for in the Code) in the event he intends to vacate the said premises or any part thereof for which the electricity connection has been taken from the Licensee.

4. (a) All notices /intimation required or permitted hereunder shall be in writing and shall be sent in the format prescribed for in the Code. Notices may be sent by courier, registered post/ speed post, fax, personal delivery, affixation, and publication in a newspaper. Notice shall be deemed to have been received by the Consumer on the expiry of 4 (four) days from the date of dispatch by courier mail, Post office receipt in the case of delivery by registered and speed post, and in case of personal delivery simultaneous with the receipt thereof by the consumer or its employees or representative of the Consumer and in the case of publication in a newspaper simultaneous on the date of publishing of such newspaper and in the case of affixation simultaneous with the affixation of such notice at a conspicuous place of the said premises.

(b) However, the Licensee shall not be required to issue any separate notice for payment of monthly electricity consumption bills and such Bill shall be deemed to be a 'Bill-cum-Notice' for payment of the amounts mentioned therein.

5. The outstanding dues will be a charge on the assets of the company. Before sale is made, the outstanding dues will be cleared and, in the alternative the deed to agreement / sale will specifically mention the outstanding dues and the method of its payment.

6. If the consumer after execution of declaration / agreement reduces or increases his load or changes the purpose of use or shifts his connection, he shall have to execute a fresh declaration/agreement, which will be valid for two years like the agreement executed at the time of new connection. However any relief/ concession provided in the Rate Schedule / any order of Commission / Discom is admissible.

Plot No. 7, ...hal Road,
Karl ... Nagar,



to new connection shall not be admissible on execution of the fresh agreement / declaration due to change in premises / Reduction of load as above:

7. Arbitration: If any question or dispute or difference arises between the parties to this agreement as to the interpretation of effect of any provision or clause herein contained or the construction thereof or as to many other matter in any way connected with or arising out of this agreement or the operation thereof or the rights, duties or liabilities of either party in connection therewith, such question, dispute or difference shall be referred to the Arbitration of the Managing Director of the discom or the person nominated by him and the award / decision of the said Arbitrator shall be final and binding upon the parties. In case of any neglect or refusal by the person nominated to proceed with the arbitration, the Managing Director: of the discom may nominate another person in his place to proceed with the dispute as Sole Arbitrator:

PROVIDED that if the question dispute or difference relates to or concerns any dues chargeable to the consumer in terms of this agreement, no reference to the arbitration shall at the instance of the consumer be made till the consumer has deposited with the licensee the amount of dues in dispute, in cash/ Bank Draft.

8. This Agreement shall be governed by the Electricity Act, 2003 with all its amendments, various laws of India for the time being in force, but not limited to various regulations of UPERC, as applicable to the state of U.P., and shall be subject to the jurisdiction of the Court subordinate to High Court of Judicature at Allahabad.

9. That the expenses on stamping (on a non-judicial stamp paper of Rs 100/- only), shall be made by the consumer for this Agreement which need not be registered.

IN WITNESS WHEREOF the parties have executed these presents at the place, day, month and year as first above written in the presence of the under noted witnesses:

SIGNED AND DELIVERED By the P. C. Gandhi within named Licensee (NAME OF DISTRIBUTION COMPANY) through Mr. P. C. Gandhi (name and designation) at _____ duly authorized by a Board Resolution dated 9/5/15.

SIGNED AND DELIVERED by the _____ within named Consumer M/S Foot Fashion Overseas through Mr. P. C. Gandhi (name and designation) at _____ duly authorized by a Board Resolution /Trust Deed / Partnership Deed / (Strike out whichever is not applicable) dated 9/5/15.

Both in the presence of the following witnesses:

- 1. 9319110359
- 2. 90458684

ATTESTED
Manik Chandra Verma
Advocate
Gazetted Officer
Dist. _____
Reg. No. _____ 2008

Foot Fashion Overseas
Plot No. _____
_____ Road,
_____ Dist. _____



बिजली (विद्युत) आपूर्ति प्राप्त करने के लिए स्वामी का सम्मति-पत्र
(यदि आवेदक उपरोक्त परिसर का स्वामी नहीं है)

44

सेवा में,

प्रबन्धक

टॉरेंट पावर लिमिटेड

आगरा

द्वारा :

भवन स्वामी का नाम : इकबाल हुसैन अहमद

विद्युत आपूर्ति की संयोजन संख्या

पता : म.नं - ६८/६/६१, गली नं-६

प्राचाय नगर आगरा

भवन स्वामी का सम्मति-पत्र

मैं/हम इकबाल हुसैन अहमद

म.नं - ६८/६/६१, गली नं-६ प्राचाय नगर आगरा

परिसर संख्या

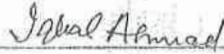
का/की विधिक स्वामी एतद द्वारा निम्न रूप से सहमत

हूँ/कि :

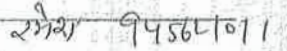
* श्री/श्रीमती विशाल अहवाल द्वारा अधिभोग पर दिये गये उपरोक्त परिसर में आपके द्वारा आपके एवं उपरोक्त परिसर के अधिभोगी के बीच करार के निबन्धनों के अधीन विद्युत की आपूर्ति के लिए, विद्युत सेवा के बिल, मीटर, तार, विछेये उपस्कर एवं अन्य उपकरणों के संस्थापन (परचाय संस्थापन कहा जायेगा) के लिये सहमति देता हूँ/देते हैं। पूर्वोक्त परिसर पूर्वोक्त अधिभोगी के खाली करने की स्थिति में, मैं पूर्वोक्त अधिभोगी से आपको संविदा के अवसान के लिए प्रबन्ध करने के लिए आपको समर्थ बनाने के लिए आपको अग्रिम में 15 (पन्द्रह) दिनों की सम्यक नोटिस दूँगा।

मैं आश्वासन देने का वचन देता हूँ कि अधिभोगी द्वारा फ्रेन्चाइजी के सभी विद्युत धकाये का भुगतान करता है और उक्त परिसर को खाली करने के पूर्व आदेश प्रमाण-पत्र प्राप्त करता है। जिसमें असफल रहने पर मैं सभी प्रकार क्षति / देय के लिए उत्तरदायी हूँगा, जोकि अधिभोक्ता के कारण उत्पन्न हो।

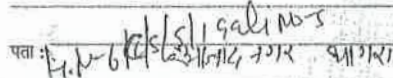
उक्त स्वामी का हस्ताक्षर :



उपस्थिति में साक्षियों के नाम :



पता :



संलग्न :

संपत्तिके कागजात की प्रतिलिपि।

TORRENT POWER LIMITED
8, Raghunath Nagar Suresh Plaza Market
Opp. Sanjay Place, M.G. Road, Agra, Uttar Pradesh - 282002



Foot Fashion Overseas

PLOT No. 9, MUGAL ROAD, KAMLA NAGAR, AGRA-282 004

45

21-4-2014

To,
The Manager
Tatkal Power Ltd,
Agra

Dear Sir,

You are kindly requested to sanction a new connection of 10kW/LMW-6, the details of which are contained in the application form enclosed herewith.

Thanking you,
Yours sincerely,
For Foot Fashion Overseas

(Vignesh Agarwal)
Owner
Foot Fashion Overseas
Plot No. 9, Mugal Road,
Kamla Nagar,
AGRA



आयकर विभाग
INCOME TAX DEPARTMENT
FOOT FASHION OVERSEAS



भारत सरकार
GOVT OF INDIA



16/11/2010
Permanent Account Number

AACFF4838M

24072013

Foot Fashion Overseas
Plot 1
T. Nagar,



47

भारत निर्वाचन आयोग
ELECTION COMMISSION OF INDIA
SZX2260898



नाम :
Bhaskar, BHASKAR BHANU
पिता का नाम : गुरुदेव गुरुदेव
Father's Name : GURUDEVA BHANU
पति / पत्नी : सुनील / भाविका
Spouse's Name : SUNIL / BHAVIKA

171

John Howard

सूचना - मतदाता सूची में नाम दर्ज करने के लिए मतदाता को अपने पते पर आना होगा।
Information - Voter must appear at his/her home to register his/her name in the voter list.
दिनांक : 28/02/2022

Address: HHO, ALGERIA,
Ain Hajar Kousser, 2, SIZEPAN,
KHAANDOU ALASSER,
ALGERIA, ALGERIA,
Postal Code: 282002



088 - जगत में प्रथम बार
भारत निर्वाचन आयोग
के द्वारा मतदाता सूची में नाम दर्ज करने के लिए मतदाता को अपने पते पर आना होगा।
In case of change in address, mention the old and new address in the voter list and the voter must appear at his/her home to register his/her name in the voter list.
0881113

John Howard



कार्यालय

सहायक निदेशक विद्युत सुरक्षा, उत्तर प्रदेश शासन,
37ए / 2एफ / 12, न्यू मधुनगर, बुन्दूकटारा, आगरा - 282001
Email id- electsafetyagra@gmail.com M-783021 1477

सं: (8) नि./ आगरा / नियम 51(3)/मध्यम विभव अधिष्ठापन/2014-15 दिनांक 22-4-14

विद्युत सुरक्षा निदेशालय का प्रमाणक
(Certificate of Electrical Safety Directorate)


विषय: भारतीय विद्युत नियमावली 1956 के नियम 51 (3) एवं उत्तर प्रदेश इलेक्ट्रिसिटी सप्लाय कोड 2005 के
क्लाज 4.4 (एनेक्जर 4.4) के अन्तर्गत विद्युत अधिष्ठापन का प्रारम्भिक निरीक्षण।

उपभोक्ता का नाम एवं पता - श्री विशाल अग्रवाल पुत्र श्री सुभाष चन्द अग्रवाल,
मैसर्स फुट फैशन ओवरसीज,
मकान नं. 6C/5/1, गली नं.5 आजाद नगर, आगरा।

लोड: 10 KW (LMV-6)

निरीक्षण शुल्क का विवरण - टी. सी. न. 07 दिनांक 21 - 04 - 2014 रु. 500 -00


प्रमाणित किया जाता है कि अधोहस्ताक्षरकर्ता द्वारा उपरोक्त अधिष्ठापन का निरीक्षण दिनांक 22 - 4 - 2014 को करने पर पाया गया कि विद्युत अधिष्ठापन भारतीय विद्युत नियमावली 1956 के सम्बन्धित नियमों के अन्तर्गत सन्तोषजनक है। अतः विद्युत अधिष्ठापन को इस्तेमाल में लाये जाने में इस कार्यालय को आपत्ति नहीं है।


(कमला कान्त शुक्ल)

सहायक निदेशक
विद्युत सुरक्षा उत्तर प्रदेश शासन
आगरा जोन, आगरा

सं. नि./ आगरा / नियम 51(3) / मध्यम विभव अधिष्ठापन / 2014-15 तददिनांक

उपरोक्त की प्रतिलिपि महाप्रबन्धक (एल. टी.) टोरेन्ट पावर लि, 6, रघुनाथ नगर, सुरेश प्लाजा मार्केट,
एम. जी. रोड, आगरा की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


(कमला कान्त शुक्ल)

सहायक निदेशक
विद्युत सुरक्षा उत्तर प्रदेश शासन
आगरा जोन, आगरा

“भाग्य बचाये यदाकदा, सुरक्षायुक्ति बचाये हमें सदा”





कार्यालय : महाप्रबन्धक, जिला उद्योग केन्द्र, आगरा।

पत्रांक 214 / जि०उ०के०(आ)/प्रदूषण अनापत्ति/2013-14 दिनांक - 26.4.14

मै. फुट फैशन ओवरसीज
श्री विशाल अग्रवाल
म.सं. 6सी/5/5/1, गली नं. 5
आजाद नगर, आगरा

विषय :- पर्यावरण की दृष्टि से नयी इकाई की स्थापना हेतु अनापत्ति प्रमाण पत्र।

उपरोक्त विषयक अपने पत्रांक...xxx...का सन्दर्भ लें। आपके आवेदन पत्र पर विचार किया गया तथा अवगत हों कि उद्योग के पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित शर्तों के अन्तर्गत अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है :-

- क. कार्य स्थल :- म.सं. 6सी/5/5/1, गली नं. 5, आजाद नगर, आगरा
- ख. उत्पाद :- शू अपर
- ग. मुख्य कच्चा माल फिनिस लैडर, धागा

उपर्युक्त विषय वस्तु में किसी प्रकार के परिवर्तन करने पर पुनः अनापत्ति पत्र प्राप्त करना अनिवार्य होगा।

- 1- उद्योग द्वारा उत्पादन प्रक्रियाओं तथा सहयोगी प्रक्रियाओं में किसी प्रकार के कोल/कोक, फॉसल प्रयुक्त का प्रयोग नहीं किया जायेगा और ना ही किसी प्रकार का कोई उत्सर्जन किया जायेगा।
- 2- उद्योग के चारों ओर पर्याप्त हरित पट्टिका का विकास किया जायेगा।
- 3- आपका उद्योग आगरा ताज प्रतिबन्धित क्षेत्र में स्थित है अतः किसी प्रकार के प्रदूषणकारी इंधन अथवा डी०जी० सेट का प्रयोग प्रतिबन्धित है।
- 4- उद्योग की स्थापना एवं संचालन इस प्रकार से किया जाये कि पर्यावरण पर प्रतिकूल प्रभाव न पड़े और कोई भी क्रियाकलाप जनहित के प्रतिकूल नहीं होगा।
- 5- अनापत्ति प्रमाण की अनुपालन आख्या प्रत्येक माह जिला उद्योग केन्द्र, आगरा को प्रेषित की जायेगी।
- 6- अप्रदूषणकारी इकाईयों की 220 की सूची के क्रमांक-39 पर अंकित है।

यह अनापत्ति प्रमाण पत्र जारी करने की तिथि से एक वर्ष के लिए वैध होगा तथा जिला उद्योग केन्द्र, आगरा द्वारा लगायी गयी शर्तों का उल्लंघन पाये जाने पर निरस्त किया जा सकता है।



Be
महाप्रबन्धक
जिला उद्योग केन्द्र
आगरा



कार्य पूर्ण होने का प्रमाण-पत्र
तथा परीक्षण परिणाम
(अनुज्ञाप विद्युत ठेकेदार द्वारा भरा जाएगा)

50

- उपभोक्ता का नाम : श्री. सुधीर कुमार शर्मा, श्री. प्रदीप कुमार, श्री. विद्यालक्ष्मी
- पिता / पति का नाम : श्री. सुधीर कुमार शर्मा
- पता : श्री. सुधीर कुमार शर्मा, प्लॉट नं. 5, बंगला नगर, गुरुग्राम
- वोल्टता तथा आपूर्ति की प्रणाली : 220 वोल्टता उपभोक्ता फेस
- भार का विवरण : As Required by Consumer

विवरण	220/230 वॉल्ट						400/440 वॉल्ट		एच.टी./ई.एच.टी.	
	फेस-1		फेस-2		फेस-3		संख्या	कुल भार	संख्या	कुल भार
	संख्या	कुल वॉल्ट्स	संख्या	कुल वॉल्ट्स	संख्या	कुल वॉल्ट्स				
1. प्रकाश बिन्दु			2	2						
2. पंखा बिन्दु			5	5	5	5				
3. प्लग बिन्दु			1	1	1	1				
4. मोटर			0	0	0	0				
5. अन्य उपकरण										
योग										

- क्रे. डब्ल्यू में कुल संयोजित भार : 10 Kw
- एम्पीयर में कुल करंट : 200 A
- एल.ई.सी. द्वारा निरोध परीक्षण का परिणाम :

विवरण	फेस-1	फेस-2	फेस-3
फेज और अर्थ के बीच	<u>INFINITELY</u>	<u>INFINITELY</u>	<u>INFINITELY</u>
न्यूट्रल और अर्थ के बीच			
फेजों के बीच			

मैं/हम श्री. सुधीर कुमार शर्मा सत्यापन प्रमाण-पत्र अनुज्ञाप विद्युत ठेकेदार, अनुज्ञापित संख्या निम्न सत्यापन

- करते हुए प्रमाणित करता हूँ। करते हैं कि :-
- पूर्विकत संस्थापन कार्य मेरे द्वारा किया गया है।
 - पूर्विकत संस्थापन का विद्युत्तरोपी का परीक्षण मेरे / मेरे पर्यवेक्षक द्वारा किया गया है।
 - संस्थापन कार्य भारतीय विद्युत नियम, 1956 के प्रावधानों एवं भारतीय मानक संस्थान, प्रावधानों के अनुरूप किया गया है।
 - उक्त कार्य निम्नोक्त कर्मचारियों द्वारा किया गया है :-

वायरमैन का नाम श्री. सुधीर कुमार शर्मा परामिट संख्या 100 वैधता की तारीख 30/08/20

पर्यवेक्षक का नाम श्री. सुधीर कुमार शर्मा प्रमाण-पत्र संख्या 100 वैधता की तारीख 30/08/20

प्रशिक्षु का नाम श्री. सुधीर कुमार शर्मा हस्ताक्षर श्री. सुधीर कुमार शर्मा

विद्युत ठेकेदार की फर्म का नाम श्री. सुधीर कुमार शर्मा हस्ताक्षर श्री. सुधीर कुमार शर्मा

लाइसेंस नं. 4193227 वर्ष 2020 वैधता की तारीख 30/08/20 ठेकेदार के हस्ताक्षर



अपभोक्ता द्वारा घोषणा

मैं प्रमाणित करता हूँ कि राज्य विद्युत परिषद अनुज्ञप्तिधारी द्वारा विद्युत ऊर्जा के प्रदाय हेतु निर्धारित शर्तों एवं भारतीय विद्युत नियम 1956 के प्रावधानों का अनुपालन मेरे द्वारा ठीक प्रकार किया गया है। मुख्य पर्यून की अधिकतम क्षमता 50 Kw एम्पीयर से अधिक नहीं है। संस्थापन में कोई परिवर्तन अनुज्ञप्तिधारी द्वारा अनुमोदन के बाद की जायेगी।

दिनांक : 22/4/2014

अपभोक्ता का नाम एवं हस्ताक्षर

अनुज्ञप्तिधारी के प्रतिनिधि द्वारा परीक्षण रिपोर्ट

विद्युतरोधी प्रतिरोधी का परिणाम :

फेस 1 व अर्थ के बीच

फेस 2 व अर्थ के बीच

फेस 3 व अर्थ के बीच

फेस 1 व 2 के बीच

फेस 2 व 3 के बीच

फेस 3 व 1 के बीच

संस्थापन में पायी गयी कमियों (यदि कोई हों) एवं कमियों को दूर कराने हेतु कृत कार्यवाही :-

1. _____
2. _____
3. _____

दिनांक :

अनुज्ञप्तिधारी के निरीक्षक का नाम

पदनाम

हस्ताक्षर

विद्युत सुरक्षा निदेशालय का प्रमाणक

निरीक्षण का परिणाम

(विवरण संलग्न किया जाए)

निरीक्षण की तिथि :

22-4-2014



अनुज्ञप्तिधारी के निरीक्षक का नाम

पदनाम

हस्ताक्षर





उत्तर प्रदेश UTTAR PRADESH

AX 184315



किरायानामा

मैं श्री हाजी इकबाल हुसैन पुत्र स्व० श्री हाजी मोहम्मद मुस्ताक हुसैन निवासी -
6सी/32सी/4 आजाद नगर, टान्सपोर्ट नगर रोड, आगरा।

.....फरीक अब्बल मकान मालिक



विशाल अग्रवाल पुत्र श्री सुभाष चन्द्र अग्रवाल निवासी-36 इनर सिटी रिंग रोड आगरा।
फर्म-मैसर्स फूट फेंशन ऑपरसीज

.....फरीक दोगम किरायेदार

एह कि एककित्ता मकान नम्बरी 6सी/5/5/1 बॉके आजाद नगर, गली नं०-5 के सामने,
टान्सपोर्ट नगर रोड जो कि खसरा नम्बरी 304 मौज्जा-सूरजपुर तामील है। किरायेदारी के हिस्से
में दी जाती है जिसकी हद्द नीचे अंकित है:-

- | | |
|--------|----------------------------|
| पूरव | - फेक्ट्री डिम्पी सरदार जी |
| पश्चिम | - जमीन हाजा हिस्सा |
| उत्तर | - टी०पी० नगर रोड |
| दक्षिण | - पुष्प विहार |



जिसका किराया 38000/- (अड़तीस हजार रुपये) जिसके आधे 19000/-
(उननीस हजार रुपये) होते हैं, किराये पर देना करार पाया है। दिनांक
किरायेदारी चालू हो जायेगी। उपरोक्त किरायेदारी 11 माह के लिए है जिसकी शर्त निम्न
प्रकार है।

(Signature)





उत्तर प्रदेश UTTAR PRADESH

AX 184857

-2-

1. यह कि किराया हम दोनों फरीकन की रजामन्दी से मुकरर किया गया है और यह किरायेदारी वाले भाग को 11 महीने के लिये देना तय किया गया है बतौर सिक्कोरिटी 2,00,000/- (दो लाख रुपये मात्र) में लिया गया है।

2. यह कि मुझ फरीक अब्बल किरायेदारी वाले भाग का कब्जा व दाखिला दिनांक 01-05-2014 को किराये पर विशाल अग्रवाल को दिया है और यह किरायेदारी दिनांक 01.05.2014 से शुरू हो चुकी है।

3. यह कि फरीक दोयम किरायेदार हर माह की अददाइस तारीख को किराया 38000/- (अड़तीस हजार रुपये) हर माह फरीक अब्बल को अदा करेगा। लगातार तीन माह तक किराया अदा न करने की हालत में फरीक दोयम किरायेदार की किरायेदारी स्वयं समाप्त हो जायेगी। यह कि फरीक दोयम किरायेदार जो भी बिजली बगैरा का खर्च करेगा उसका भुगतान की व अदायगी किरायेदार फरीक दोयम की होगी और यह बिजली का भुगतान हर माह किरायेदारी के साथ ही अदा किया जायेगा।

यह कि किरायेदार फरीक दोयम किरायेदारी वाले भाग में कोई ऐसा कार्य नहीं करेगा जो जनहित में न हो।



ATTESTED

ASHOK KUMAR
Advocate
DISTT. NOTARY
AGGRA U.P.

Opal Ahmad



5. यह किरायेदार फरीक दायम को किरायेदार वाले भाग में कोई सिक्की किरायेदार आबाद नहीं करेगा और किरायेदारी वाले भाग में कोई तोड़ फोड़ व तामील करने का कतई हकदार नहीं होगा।

6. यह कि फरीक दायम किरायेदार किरायेदारी का मुद्दत खत्म हो जाने के बाद किरायेदारी वाले भाग का कब्जा व दाखिला फरीके अबल मकान मालिक को हो देगा और अपना सिक्कोरिदि में दिया हुआ रु० फरीके अबल मकान मालिक से वापस लेगा।

7. यह कि किरायेदारी की मियाद 11 माह है अगर फरीक दायम किरायेदारी 11 माह से पहले अपनी किसी मजबूरी से किरायेदारी वाले भाग को खाली करता है तो किराया पूरा 11 माह का अदा करेगा। तथा किराया प्रति 11 माह बाद 5 प्रतिशत बढ़ाया जायेगा। यह किरायेदारी 33 माह के लिए तय की गयी है। सिक्कोरिदि वतौर 1,50,000/-रुपये बैंक सं०-000615 बैंक ऑफ इण्डिया द्वारा तथा 50000/-रुपये नगद दिये। कुल सिक्कोरिदि 2,00,000/-रुपये दी गयी तो उक्त धनराशि फैक्ट्री जो किराये पर दी है उसे खाली करते समय मालिक मकान से वापिस ली जायेगी।

8. यह कि फरीक दायम किरायेदारी वाले भाग को साफ सुथरा रखेगा।

9. यह कि किरायेदारी शरीयत फरीक अबल व फरीक दायम दोनों हम फरीकेन पर लाजिम व जरूरी और आइन्दा के लिए होगी यह किरायेदारी हम दोनों फरीकेन पर नियमानुसार लिखी गयी है। लिहाजा यह किराया नामा हम दोनों फरीकेन के खूब सोच समझकर बिना बहकाये बिना शिकवे व धमके और किसी नजायज व बिना खाये नशीले चीज के होशो हवास दुरस्ती मशवरा किये हुए अपने कानूनी सलाहकार से लिखवा दिया है ताकि सनद रहे और वक्त जरूरत काम आवे।

तहरीर तारीख 07.04.2014 को दीवानी कचहरी आगरा पर की गई।

गवाहान

1. रि. क. क. क. क.

हस्ताक्षर प्रथम पक्ष

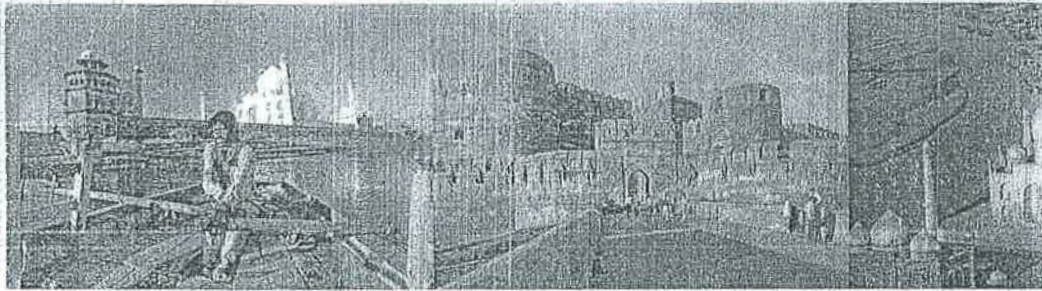
10/4/14

ATTESTED

ANAND KUMAR
Advocate
BANK NOTARY
AGRA U.P.

हस्ताक्षर द्वितीय पक्ष





Property No.	10/08/301/3
Self Assessment Form No.	00000
Ward Name	Hari Parvat
Block Name	6C
Ownership Type	Private
Owner Name	SRI.IQBAL AHMAD S/O SRI.MUSHTAQ HUSAIN
House No.	6C/5/5/1
Property Address	AZAD NAGAR KHANDARI
Mobile No.	
Total Rent area in Sq Feet	
Total Own Area in Sq Feet	509
Total Area Of Property in Sq Feet	509
Area Rates	0.84
Road Width	Less than 12 Meter
Construction Year	2012
Type of Construction	22
Slum Area	N
Annual Rental Value (ARV)	5130.72
Depreciation %	25
Appreciation %	12.5
Current Year Tax	500
Balance Due upto 2011	0
Interest up to 2011	
Total tax Due	500
Amount Deposited till date	0
Discount Deposited till date	0

- >> General Information
- >> Rebates & Exemptions
- >> Duplicate Tax Receipt
- >> Our Services
- >> Citizen Petition
- >> Applications
- >> Downloads
- >> Query

- >> File Your Property Tax
- >> Building Bye Laws
- >> Our Payment Counters

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Pay Online

Rg

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10/08/2013
आगरा नगर निगम

रसीद संख्या

पृष्ठ-2

पुस्तक संख्या

2512

दिल संख्या

श्री इकबाल कश्मीर सिंह मुल्ला डलैन

78

मौग रजिस्टर की क्रम सं.	गृहादि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि	
				रु.	प.
कोस्टाड नगर	जिला H-60	रकम	1/2012	500	-
			to 31-3-13	60	-
			12/काय	560	-

योग शब्दों में

पाँच सौ पचास रुपये मात्र

दिनांक

30-12-13

रजिस्ट्रार

ल. अधिकारी/सहायक

इसे प्रशासक/नगर आयुक्त
मौग और समाहरण रजिस्टर का
प्रमारी लिपिक

टिप्पणी : 1. अनुज्ञापित प्रशासक/नगर आयुक्त को यह रसीद अनुज्ञापित के स्थान पर प्रयुक्त नहीं की जा सकती और यह निगम के अनुज्ञापित अधिकारी के अधिकार पर प्रतिकूल प्रभाव नहीं डालती और सम्पत्ति का स्वामित्व प्रमाणित नहीं होता।
2. अवशिष्ट धनराशि के संबंध में ध्यान देना होगा।



कार्यालय

सहायक निदेशक विद्युत सुरक्षा, उत्तर प्रदेश शासन,
37ए / 2एफ / 12, न्यू मधुनगर, बुन्दूकटरा, आगरा - 282001
Email id- electsafetyagra@gmail.com M- 7830211477

सं. नि./आगरा / नियम 51(3) / मध्यम विभव अधिष्ठापन/2014-15 दिनांक 22-4-14

**विद्युत सुरक्षा निदेशालय का प्रमाणक
(Certificate of Electrical Safety Directorate)**

विषय- भारतीय विद्युत नियमावली 1956 के नियम 51(3) एवं उत्तर प्रदेश इलेक्ट्रिसिटी सप्लाइ कोड 2005 के क्लॉज 4.4 (एनेक्जर 4.4) के अन्तर्गत विद्युत अधिष्ठापन का प्रारम्भिक निरीक्षण।

उपभोक्ता का नाम एवं पता - श्री विशाल अग्रवाल पुत्र श्री सुभाष चन्द्र अग्रवाल,
मैसर्स फुट फैशन ओवरसीज,
मकान नं. 6C/5/5/1, गली नं.5, आजाद नगर, आगरा।

लोड- 10 KW (LMV-6)

निरीक्षण शुल्क का विवरण - टी. सी. न. 07 दिनांक 21 - 04 - 2014 रु. 500 -00

प्रमाणित किया जाता है कि अधोहस्ताक्षरकर्ता द्वारा उपरोक्त अधिष्ठापन का निरीक्षण दिनांक 22 - 4 - 2014 को करने पर पाया गया कि विद्युत अधिष्ठापन भारतीय विद्युत नियमावली 1956 के सम्बन्धित नियमों के अन्तर्गत सन्तोषजनक है। अतः विद्युत अधिष्ठापन को इस्तेमाल में लाये जाने में इस कार्यालय को आपत्ति नहीं है।

(कमला कान्त शुक्ल)
सहायक निदेशक
विद्युत सुरक्षा उत्तर प्रदेश शासन
आगरा जोन, आगरा

सं. नि./आगरा / नियम 51(3) / मध्यम विभव अधिष्ठापन / 2014-15 तददिनांक

उपरोक्त की प्रतिलिपि महाप्रबन्धक (एल. टी.) टोपेन्ट पावर लि, 6, रघुनाथ नगर, सुरेश प्लाजा मार्केट,
एम. जी. रोड, आगरा की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

(कमला कान्त शुक्ल)
सहायक निदेशक
विद्युत सुरक्षा उत्तर प्रदेश शासन
आगरा जोन, आगरा

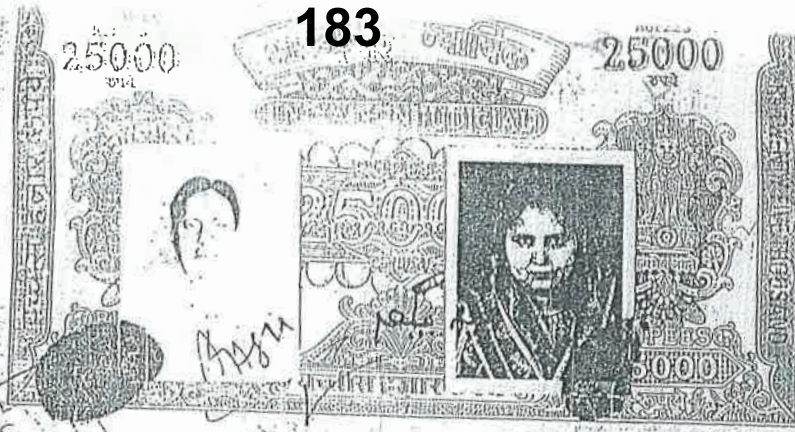
“भाग्य बचाये यदाकदा, सुरक्षायुक्ति बचाये हमें सदा”



25000

25000

59



Handwritten notes and signatures in the left margin, including 'जय श्री गणेश' and 'श्री गणेशाय नमः'. A date '06/05/04' is written in the center.

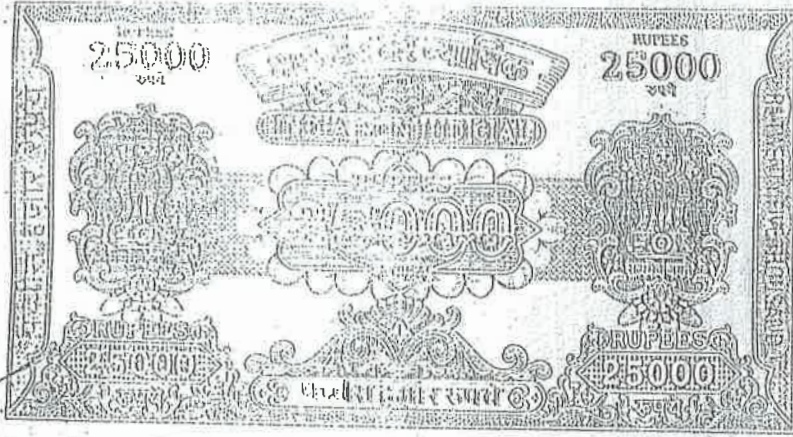
03DD 238005



वस्तु - 1
 75000/- एक लाख पचास हजार
 की कीमत पर विक्रय किया गया है।
 विक्रय की कीमत - दो लाख पचास हजार आठ सौ रुपये के बराबर है।
 विक्रय की तिथि - 15/1/2003 को विक्रय हुआ है।
 विक्रय की कीमत - 636000/- है।
 विक्रय - 636000/- सिरियस ह्वार है की रूपया ।

Handwritten signatures and circular stamps. One signature is 'AA a/c'. There are several circular stamps, some of which appear to be official seals or stamps.





0300 238006

11

बैंकिंग रेट गीहत्या - आजाद नगर हरीपर्वत बार्ड थर आगरा में 40 फीट

से कम चौड़े मार्ग का जमान का मूल्य गुणोत्तर 1900/- रुपया प्रति वर्गमीटर ।

हैनापिकर - प्रतिमान उपनिबंधक महोदय प्रथम तहसील सदर आगरा ।

तपस्वील प्लॉट - जो कि एक जिला प्लॉट खसरा संख्या 304/2 वाके आजाद

नगर हरीपर्वत बार्ड थर आगरा पैमायशी लम्बाई उत्तर से दक्षिण 84 फीट

6 इंच चौड़ाई पूरा से पश्चिम 40 फीट जिसका कुल एरिया 375.56 वर्गमीटर

वाणी 313.01 वर्गमीटर है जो कि जमीन के जिसकी हदों हदय नील हैं:-

पूरत- अमरकान्तप्रसन्नप्रसादप्रसादप्रसादप्रसादप्रसादप्रसादप्रसाद जायदाद श्री सम्पूर्ण ।

पश्चिम- जायदाद श्री सुखवाल जहगट ।

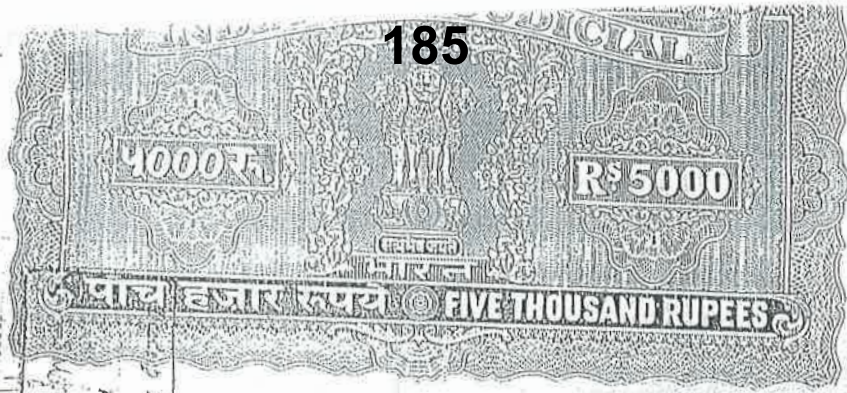
AA 22

Handwritten signature and stamp



AA 22





20-11-1952

131

उत्तर - वत तस्य निजत प्लाट बना जारी है व रवेगा व रास्ता 16
कीट मीठा ।

बदिल - दोगर पहरता प्लाट बना जिला, मा लिक गिनगुकिर है और
जिलाक देना भा आज मोहम्मद युसूफ के तक में किया जा रहा है ।
में कि जल्माक हुतेन कुरेयी एडवोकेट वलद जनाब मुबताक हुतेन साबिकन मकान
नम्बर 23/632 कबीरपुरा हरीपथी बाई शहर आगरा का हूँ ।

विशदत हो कि प्लाट मजकूर की जमीन व इमूल दोगर
जमीन के मुसाम्मनुकेत के जा लिक जनाब मुबताक हुतेन मरहूम ने पजीरये देना भा
साधरता श्री कृष्णचन्द ताल पुन श्री बाधुराजा राम य श्री निलोकी नाथ

Handwritten signatures and names in Hindi script, including 'M. J. Singh' and 'M. J. Singh'.



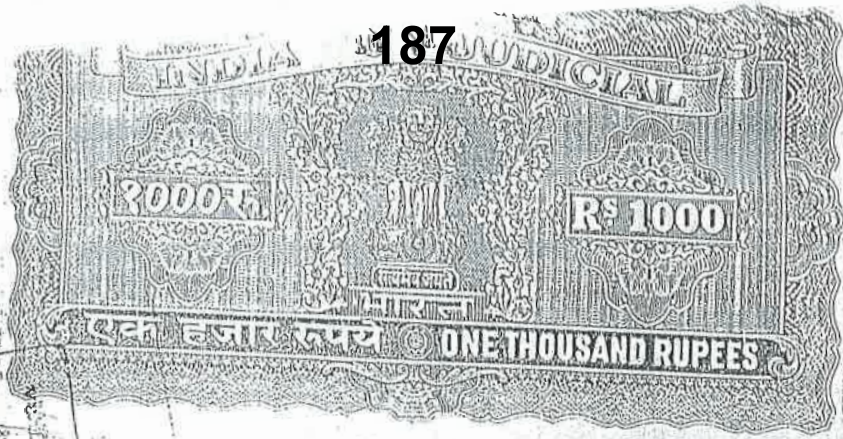


141

पुन श्री विष्णु लाल विमान मीरवा बट्टरा आगरा से गुवारीख 23-5-61 ई० व
 गुवारीख 23-5-61 ई० जिसका को रजिष्ट्र वही नं० 1 जिल्ल नं० 1567 के तहत
 30-2-302 में नम्बर 1747 नर श्री चकर कायालय श्रीमान उपनिर्देशक महोदय
 आगरा के लडाई रजिस्ट्र की गई खरीद की. यी इसलिये रिगुणिकर के
 वासलद जनाय गुवाराक हुकम आरुधः गखूम जलसक जिन्दरा रहे प्लाट मजकूर की
 वमीन के जसाधा व शमल दीनरजमीन के जो रिक वजीरये उक्त बेनामा के खरीद
 की यी के लडाया मायिक कागिने का विजय व दखील रहे और बाद फगरा उनकी
 प्लाट मजकूर की वमीन पहली एरुतु बंधवार बेरिहत गुागिगुणिकर के हक व हिस्से
 में ई जाई हे । जिसका बंधवार भी राजस्व अरिसेखों में भी स्वीकार कर लिया
 जात हे । जिसकर किली भी परमगर वाना गुवारीगुणिकर के भाइयों को लिखी

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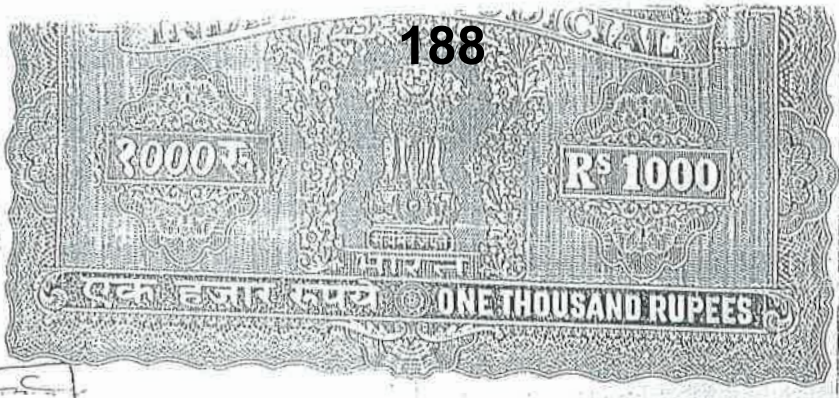


15/

यदि यह पत्र सही प्रकार से होगा । इसीलिए गिनगुनिकर प्लाट भूखुर का
 तब हा भागिके नुमायान व दखील और मुसगिनगुनिकर का नाम नगर
 नुमायान और, ये और स्टोपेजस्टर में यहैसित भागिके दर्ज है । जिसभाकि
 नुमायान व पूरे और नगर आगरा का नम्बर, 63/15/74 काके आजाद नगर
 नुमायान व भागिके नुमायान है इसी नुमायान मुसगिनगुनिकर के प्लाट भूखुर में
 किसी किस्म का बहैसित हकदार व हिस्सेदार बगैराह नही है जो कि माने
 किसी बहैसित हकदार का होवे औ प्लाट भूखुर आज तक हर तीर
 नुमायान व नुमायानों के कर ईजाज साफ है अगर इसके खिलाफ किसी किस्म का कोई
 नुमायान व नुमायानों को पाया जावे तो गिनगुनिकरगुला नुमायान का नुमायान
 का नुमायान रहेगा व प्लाट भूखुरायाला का बेपना वास्ते जरूरत हुए व

Handwritten signatures and names in Urdu script, including 'AAJ' and 'RANVIR SINGH'.



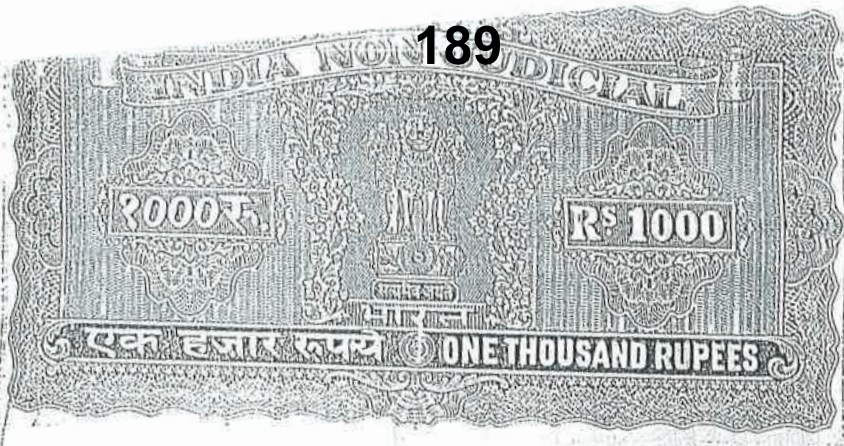


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मिलने का मूल कीमत के सुबूत व मन्जूर है । तिसाजा प्लाट मजकूर माला को
 वरख मुबोला 175000/- एक लाख पचत्तर हजार रुपया के आधे निराके मुबोला
 87500/- सताती हजार पांच सौ रुपया होते हैं बदस्त श्रीमती मबीना बेगम
 जीके नाम पर गौरीपुरा मुकदमा नं. 14/42 मुंडा सईद चौ हरिपूर
 वा महर अगरा को बेच काई किया और बेच दिया और प्लाट मजकूर पर
 खरीदार गौरीपुरा का वाकई कब्जा व दखल कराते हुये गौरीपुरा मुस्ताकिल बना
 दिया अब खरीदार गौरीपुरा को मजबूत है कि यह प्लाट मजकूर में जो पाहें तरमीम
 व ता मर हैं मुं रहें वा तिसाजेदारान आबाद करें रहन व बेच व हिदे बशेराह
 को पाहें वी को जाने पाहें का तिसाजा मुंरज नगर नियम अगरा में कराते व
 प्लाट मजकूर से पाहे जेते मुस्ताकिल हों इसमें मुस्ताकिल मुकदमा व पाहें रसान मेरी को
 फिकरी किस्म अमुठ उजर व एत राज न होशा । अगर ताने उच्छाल कोई का रिस

Handwritten signatures and stamps, including a circular stamp with a signature and a rectangular stamp with a signature.





या दफ्तर काफ़्तारी या येर काफ़्तारी प्लाट मजकूर में पैदा होकर दावा
 व इमडा पैदा करे जिसकी वजह से प्लाट मजकूर का जुल या मुल कब्जा खरीदार
 गोकुल से मिले जाये वा किसी को कुछ कदा करता रहे तो ऐसी हरकत सुरत में जुल
 रकम की जवाबदादी करे व मध्ये के व मय प्रसत रकम के एक मुस्तत तदन दफिने
 मुझिमनगुकिर व वास्तान मेरी के हे और आवंदा होगी । और इसमें मुझिमन
 गुकिर व वास्तान मेरी जो किसी किसम का मुठ उजर व एतराज न होगा ।
 प्लाट मजकूर की कीमत का जुल खपया मुझिमनगुकिर ने खरीदारा गोकुल से इस
 सरह वसूल वास्तानक मुदातलम 175000/- एक लाख पचास हजार खपया
 वजारीये पैक नम्बरी 509669 दिनांक 12-3-2004ई0 जमुना ग्राभीण बैंक वा के
 खोस्ता मोड आगरा के वसूल वास्ताना हे जय मुझिमनगुकिर को प्लाट मजकूरकी

Handwritten signature and stamp
 A.A. D. 100

Handwritten signature and stamp in Urdu
 مبینہ بیگم





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कीमत के मूल मूल्यों में से खरीदार को चुकाने से कुछ भी बचा माना जाकी नहीं
 रहा और न जायदा होगा। प्लॉट मजकूर के पर मासिकी स्टाम मुकदमा
 636000/- छह लाख छहसती हजार रुपया पर मुकदमा 636000/- तिरसठ हजार
 छह सौ रुपया का स्टाम इस वेनामा में खरीदार को चुकाने की जातिव से
 निष्पत्ति ली गई है कि मुकदमा जमा किया जा रहा है जो कि ज्यादा से
 ज्यादा है। मांके पर कुल प्लॉट मजकूर की पैगाम 169*40 वर्गमीटर व पानी
 751 वर्गमीटर है जिसके आधे भाग का कब्जा व दखल और जिसका कि तबकराह
 जा रहा है मुकदमा खरीदार को चुकाने को दे दिया गया है। और बाकी
 49 वर्गमीटर के आधे भाग पानी 29*6 वर्गमीटर जमीन बाद पैगाम कराने व कब्जा
 व दखल दिलाने का जिम्मेदारी पंजामे मुकदमा मुकदमा के होगी पानी इस प्लॉट

Handwritten signatures and names in Hindi and Urdu script, including 'Anil Kumar' and 'Ravi Kumar'.



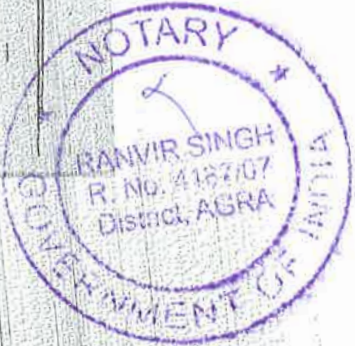


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भजकूर का बेनामा 400 वर्गगज यात्री 334.44 वर्गमीटर का खरीदारा मौसूफा के हक में किया जा रहा है और कब्जा प देखल उक्त पैमायश जिसका कि तजकराह अमर दिया जा चुका है दिया जा रहा है। 24.6 वर्गगज जमीन का कीमत का रूपया उक्त कीमत में ही वसूल पा लिया है। इत तरह से मुझीभनमुकिर ने 400 वर्गगज यात्री 334.44 वर्गमीटर की कीमत का बुरारूपया खरीदारा मौसूफा से वसूल पा लिया है। प्लाट भजकूर पर आज तक गजशक्कर फिसी भी किस्म का कोई देय पाटेक्स बाकी होगा यह पोजाम्मे मुझीभनमुकिर के होगा इससे खरीदारा मौसूफा न का कोई सम्बन्ध व सरोकार न होगा। इस दस्तावेज हाजा के गजमून को मुझीभनमुकिर व खरीदारा मौसूफा दोनों ने अपने अपनेकानूनी सलाहकारों से राय व भयसरा करते हुये तैयार करवाया है जो कि वहम दोनों फरीकन को स्वीकार रहे।

Handwritten signatures and stamps in Hindi and Urdu script.





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बेनामा यहम दोनों फरामे ने कूप लीचे व धरकर बिना बहकाने व रिखाये व
 वी व किसी नाजायज के व बिना खाने किसी नशीली चीजके व होशो हयात
 दुस्तान के व मयारा जो दुये जाने जाने जनीज अकारिब के लेख प्रिया ताकि
 तनद हरेडे और वक्त पर काम जाये । तंहरौर तंहराख 12-3-2009ई0 व गतोप

Handwritten signatures and names in Hindi and Urdu, including 'AASU' and 'मीन गीम'.





/13/

लेखा हुआ है व परत 2 की सतर 7 व है व व के बाय में कटा हुआ है व इसी परत की सतर 0 में पूरव व बायदाद के बीच में कटा हुआ है जो कि वदम दोनों करीकत को स्वीकार है।

AAJai
 عبيد بيگم

गवाटे- मंगल सिंह सहायक सेल्फ हेल्पर एच डी रासशाखा पोस्ट
 16 मंगल टावर नं जिला अजमेर
 H. Chandhary

गवाटे- सुरेन्द्र प्रसाद सिंह श्री एच डी कश्च काला श्री श्री
 16 मंगल टावर नं जिला अजमेर
 सुरेन्द्र प्रसाद सिंह

AAJai
 عبيد بيگم

मंगल सिंह
 मंगल सिंह
 मंगल सिंह





Foot Fashion Overseas
 Plot No. 1, Industrial Road,
 Kirti Nagar, New Delhi, India





उत्तर प्रदेश-UTTAR PRADESH

BW 704582

सुनील कुमार पाटील

01 MAY 2014

AGRA, UTTAR PRADESH

Indemnity Bond.

This indemnity Bond is executed on this 4/5/14 day of 2014 by)
 S/o / d/o / w/o सुनील-पति-सुनील
 resident of प्लॉट नं- 20/5/14, गंगोत्री-5 आगरा नगर आगरा
 (hereinafter called the "INDEMNIFIER" which term shall include its assigns and successors) in favour of Torrent Power Ltd. (a company incorporated under The Companies Act 1956) having its office at 6, Raghunath Nagar, opposite Sanjay Place, M.G. Road, Agra.



WHEREAS THE Indemnifier is owner/legal occupant of premises/house/flat No. प्लॉट नं- 20/5/14, गंगोत्री-5 आगरा नगर आगरा (hereinafter referred to as "PREMISE")

WHEREAS THE indemnifier has applied for new connection and has executed the application form for new connection with respect to PREMISE.

WHEREAS THE indemnifier does not possess any ownership proof/proof of legal occupancy with respect to PREMISE.

WHEREAS THE Indemnifier unequivocally certifies that the PREMISE is not in dispute and is in compliance of all necessary laws/bye laws as required by ADA / Agra Nagar Nigam, / Any other authority.

By this agreement, the Indemnifier, its respective assigns and successors hereby assign/undertakes/covenants/ agrees to indemnify Torrent Power Ltd. and/or its property installed at PREMISE and/or its officers from and against all demands.
 Contd.....2

(Handwritten signature)



[2]

actions, proceedings, losses, damages, or recoveries, suits & causes, costs, charges, claims compensation & expenses which may be made or brought or commenced against Torrent Power Ltd., and/or its property installed at PREMISE and/or its officers or which Torrent Power Ltd. may have to bear, pay or suffer directly or indirectly in case it is found that property is in dispute/statement made by indemnifier is found to be electric connection can also be disconnected and its apparatus and service line removed by TORRENT POWER LIMITED without any further notice to me.

In that case, the Indemnifier shall pay litigation charges to the TORRENT POWER LIMITED irrespective of the fact whether any cost are granted by the court or not.

Further the Indemnifier, it is respective assigns and successors hereby assigns/undertakes/covenants/agrees to indemnify and pay to Torrent Power Ltd. any Electricity arrears/outstanding/un-paid which had accrued and may accrue with respect to the PREMISE and in connection with any other matter arising upon or by virtue of these presents.

Witness : 2
Witness 1 : 9319110389

Witness 2 : 9045888489

Plot No. Karbala, j. AGRAB Indemnifier



ATTESTED

I. B. Bhargava Advocate
District Agra
R. No. 9481/12
Licensed Officer, Agra



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U.P. POLLUTION CONTROL BOARD,
TC-12V, VIBHUTI KHAND,
GOMTI NAGAR, LUCKNOW

Ref. No. 4 29267) C-4) एम 62/2019

Date- 09/01/19

Pursuant to the modified direction under section- 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under RED/ORANGE/GREEN/WHITE categories vide letter no. B-29012/ESS(CPA)/2015-16 Dated 07-03-2016 circulated final report on revised categorization of industrial sectors under RED/ORANGE/GREEN/WHITE has been evolved on the basis of range of Pollution Index. 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated.

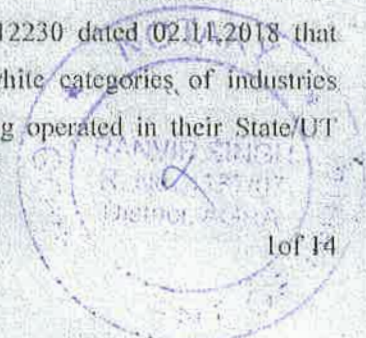
- | | |
|---|-------------------|
| o Industrial Sectors having Pollution Index Score of 60 and above | - Red category |
| o Industrial Sectors having Pollution Index Score of 41 and 59 | - Orange category |
| o Industrial Sectors having Pollution Index Score of 21 and 40 | - Green category |
| o Industrial Sectors having Pollution Index Score of incl. & up to 20 | - White category |

Whereas based on relative Pollution Index, the number of industries in various categories are as under-

- i. The Red category of industrial sectors: 60
- ii. The Red category of industrial sectors: 83
- iii. The Red category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

Further CPCB issued direction under section- 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide its letter no. B-29012/MSMEs/IPC-VI/2017-18/ 12189-12230 dated 02.11.2018 that "SPCBs/PCCs shall issue the expanded list of green and white categories of industries incorporating new/left over industrial sectors, which are being operated in their State/UT within a month "

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1 of 14

Incompliance of the directions a committee of Senior Engineers and Scientist of UPPCB was constituted and identification of new Green and White industrial sectors which do not fall under any of the above Green and White categories has been done and sent to CPCB vide letter dated 12.12.2018. Member Secretary, CPCB has emphasized vide its letter no. 29012/IPC-VI/2018-19 dated 04.01.2019 that further action of expansion of the list is to be carried out by UPPCB itself. Hence the identified list of Green category-28 industrial sectors and White category-156 industrial sectors have been identified and being presented in table- I & II respectively (given below) :-

Table- I, Green Category Left out sectors in the CPCB categorization.

S. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Tentative Category	REMARKS
1	Gas Genset of capacity > 1 MVA but < 5 MVA	--	--	--	10	--	10	--	25	G	DG set of capacity > 1 MVA but < 5 MVA has been scored 20 in A1 (i.e. A1C) in CPCB categorization, while a score of A1 to be 10 (i.e. A1E) in case of gas generator is provided and accordingly may be categorised in Green category.
2	Bakery and confectionery units with production capacity > 1 TPD. (With gas based ovens / furnaces or based on electricity)	20	--	20	10	--	10	--	37.5	G	
3	Chanachur and ladoo from puffed and beaten rice(muri and shira) using Gas fired / electric oven	20	--	20	10	--	10	--	37.5	G	
4	Flakes from rejected PET bottle using gas as fuel	21	--	20	10	--	10	--	37.5	G	



5	Food and Food processing including fruits and vegetable processing based on gas based boiler	20	--	20	10	--	10	--	37.5	G	Normal Water and Air polluting. Boilers based on fuel other than gas have been scored 15 in A1 (i.e. A1D), while for gas boilers it is 10 i.e. A1E.
6	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items based on gas boiler	20	--	20	10	--	10	--	37.75	G	
7	Synthetic detergent and using formulation only, not manufacturing LABSA	--	--	--	15	--	15	--	37.75	G	
8	Ayurvedic and homeopathic medicine based on gas fuel	20	--	20	10	--	10	--	37.5	G	
9	Ceramics and refractories based on gas fuel	--	--	--	10	--	10	--	25	G	
10	Dairy and dairy products (small scale) having gas based boiler	20	--	20	10	--	10	--	37.5	G	
11	Fish food, poultry feed and cattle feed Mixing Only	--	--	--	10	--	10	--	25	G	
12	Ice Cream based on gas fuel boiler	20	--	20	10	--	10	--	37.5	G	
13	Modular wooden furniture from particle board, MDF < swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With gas based boiler)	--	--	--	10	--	10	--	25	G	
14	Paint blending and mixing (Ball mill) vessel mixing (No washing)	--	--	--	15	--	15	--	37.5	G	
15	Industry or processes involving foundry	--	--	--	10	--	10	--	25	G	



	operations (based on gas as fuel)											
16	Small Petha manufacturing units based on coal/ coke/ wood/ gas as fuel	12	--	12	--	--	--	--	30	G	Industries in which the daily consumption of coal/ coke/ wood/ gas is less than 12 MT/day	
17	Restaurant (≤ 36 seating capacity) having gas fired Tandoor	12	--	12	--	--	--	--	30	G	This score is applicable for restaurants having discharge less than 10 KLD	
18	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items based on gas as fuel	20	--	20	10	--	10	--	37.5	G		
19	Aluminium & copper extraction from scrap using gas fired furnace (dry process only)	--	--	--	10	--	10	10	33.5	G	Air pollution score for gas fired furnace is 10 (i.e. A1E)	
20	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy making based on gas as fuel	--	--	--	15	--	15	--	33.5	G	1- This categorisation is applicable for secondary production of ferrous & nonferrous metals (excluding lead) up-to 1 MT/hour production. 2- This categorisation is valid for units having Coal/fuel/gas less than 12 MT/day 3- This categorisation is not valid for lead metal extractions 4- This categorisation is not valid for AOD furnaces.	

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21	Ply-board manufacturing(including Vencer and laminate) with gas fired boiler/ thermic fluid heater (without resin plant)	--	--	--	10	--	10	--	25	G
22	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	10	--	10	--	25	G
23	Hotels (up to 20 rooms and without boilers) and having waste water generation < 10 KLD and no hazardous waste generation	12	--	12	--	--	--	--	30	G
24	Steam calendaring /zero finishing/ centering etc. (without washing process or having gas fired boiler)	--	--	--	10	--	10	--	25	G
25	Hosiery/ Garment manufacturing with washing only (without bleaching and dying) with discharge less than 10 KLD and is connected to public sewer	12	--	12	--	--	--	--	30	G
26	Stand alone sand /shot blasting with inbuilt bag filter	--	--	--	10	--	10	--	25	G
26	Washing and cleaning of seeds eg. Sesame using gas fired boiler upto 12 MT/hr	20	--	20	10	--	10	--	37.5	G
27	Manufacturing of Sodium Silicate using gas fired furnace	--	--	--	10	--	10	--	25	G
28	Bedded HCE's having beds less than 30 and discharge less than 10 KLD and connected to Public sewer leading to STP and not having no laundry	12	--	12	--	--	--	--	30	G

10/11



Table-II, WHITE CATEGORY Left out sectors in the CPCB categorization.

Sl No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Tentative Category
1	All types of toys & Doll making electrical without wet process.									W
2	Aluminium, Stainless Steel, Brass Vessel marking units having only process, spinning without use of buffing, polishing and pickling, washing, Hot/Cold rolling annealing furnace and anodizing processes.									W
4	Bee keeping									W
5	Belt Fastner units without wet process									W
6	Bio-gas									W
7	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day									W
8	Black smithy shop									W
9	Book Binding									W
10	Candle manufacture									W
11	Chewing Tobacco packing									W
12	Coated electrode manufacturing									W
13	Dairy farming (Rural Area focal point periphery of ½ K.M.)									W
14	DPC coating of copper and aluminium weir without any wet process									W
15	Dry Grinding of spices									W
16	Embroidery									W
17	Fabrication units connected with animal drawn vehicles, trailers without any heat treatment, furnace use i.e. with no emissions.									W



50	Typing Centre/Xeroxing									W
51	Tyre rethreading (only cold processing).									W
52	Umbrellas, Raincoats, Tarpaulins without wet process									W
53	Weigh Bridge									W
54	Weighing machines with no wet process									W
55	Welding Electrodes									W
56	Wooden and corrugated Crates and Boxes									W
57	Zip Fasteners									W
58	Atta chakkies, chilly & masala powder, powdering of spices									W
59	Body building of wooden boats & trawlers									W
60	Fish net manufacturing without dyeing									W
61	Gutka packing units									W
62	Laboratory ware including glass blowing									W
63	Maize flake & maize grit manufacturing									W
64	Optical frame without electroplating									W
65	Re - packing of finished products (dry products)									W
66	Safety match sticks									W
67	Silk twisting (excluding dyeing & de-gumming)									W
68	Sports goods									W
69	Honey processing									W
70	Diesel Generator Sets up to 15 KVA with acoustic enclosures alongwith adequate stack height									W
71	Gas generator sets up to 1 MVA with acoustic enclosures alongwith adequate stack height									W
72	Pickle manufacturing									W
73	Import and storage of									W



90	Manufacturing of bidi, cigar, charoot, zarda, chewing tobacco, allied products (manually)									W
91	Paper stamp, paper cones, paper napkins Paper Pins, 'U' Clips, pen Holders, Paper product, stationary, cone, cups, saucers, plates, envelope, dolls, toys, printing and publishing of books, computer stationary, card printing (only dry process)									W
92	Washing powders (manual mixing)									W
93	Wooden carpentry work, doors, windows, frame boxes, packing cases and furniture, fixtures, trays, rolls structural and allied products									W
94	Niwar tape, lade and other yarn products (weaving only)									W
95	Sheet metal fabrication									W
96	Metal wire drawing, wiremesh conduit pipe (cold process only)									W
97	Belts, nuts, acrown (machining only)									W
98	Balances (assembling)									W
99	Steel furniture, sofas, vaults, almirahs, trunk, drum, tanks, container, rolling shutters (sheet metal work)									W
100	Electric motors & alternators (assembling work)									W
101	Calculating machine and computers (assembling)									W
102	Bags, briefcase / suitcase, beddings, purse, belts (stiching)									W



10/10

**U.P. POLLUTION CONTROL BOARD,
TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW**

Ref. No. 1/57070 IC-4/SA-62/2021

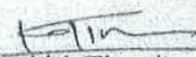
Date- 21-2-2021

Pursuant to the modified direction under section-18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of Industrial sectors under RED/ORANGE/ GREEN/ WHITE category vide letter no. B-29012/ESS(CPA)/2015-16 dated 07-03-2016 circulated final report on revised categorization of industrial sectors under RED/ORANGE/GREEN/ WHITE has been evolved on the basis of range of Pollution Index. 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated.

Further, In compliance to the Hon'ble NGT order dated 05.10.2020 in the matter of OA no.-214/2020 Dr. Sharad Gupta Vs Centre Pollution Control Board and others. A dispute was raised in White category at Serial No.- 18 uploaded on the Board's website vide this office letter no.- G29267/C-4/SA-62/2019 dated 09.01.2019. The white category list of left out sectors of CPCB list, prepared by UPPCB was re-examined and following clarification has been made in the previous list at different Serial Nos. which are as under:-

S.No	Industry Sector (Old)	Industry Sector (New)	Tentative Category
7.	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day (Using LPG/Electric oven)	White
8.	Black smithy shop	Black smithy shop (Using LPG only)	White
10.	Candle Manufacture	Candle Manufacture (Using LPG only)	White
13.	Dairy farming (Rural Area focal point periphery of ½ K.M.)	Dairy farming (Less than 15 Milching animals)	White
18.	Finished leather goods, conversion of finished without wet process.	Leather footwear and leather products (excluding tanning, wet process and use of adhesive)	White
118.	Wheat and paddy threshers	Wheat and Paddy threshers (seasonal use in harvesting field only)	White

Note- All the conditions mentioned vide earlier office order dated G29267/C-4/SA-62/2019 dated 09.01.2019 will remain unchanged.

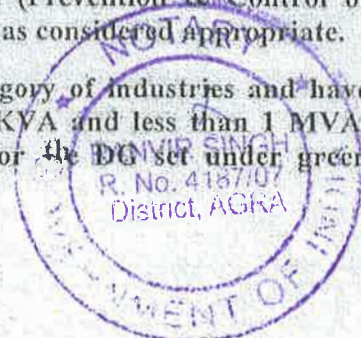

(Ashish Tiwari)
Member Secretary

Note No.1: The exemption from obtaining consent of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste Management Rules, 2016 for the above mentioned 156 White Category of industries, if the unit satisfies the following conditions:-

- i) That the industry is established/being established in the demarcated Industrial Estates/Zones classified by the State Authorities viz UPSIDC, Department of Industries, Avas Vibhag under draft Master Plan or in mixed category area of predominantly Industrial areas within Municipal limit or a Town/City after classification of the area by other concerned Departments.
- ii) That the investment of the industry is not more than Rs. 5 Crore on plant and machinery.
- iii) That there will not be any discharge of trade effluent from the industry into stream or well or sewer or onto land and/or that industry will not discharge any air pollution including noise into the atmosphere.
- iv) That the industry will not discharge any toxic/hazardous wastes and will not handle any toxic/hazardous chemical.
- v) All such units identified as "Producers" under the provisions of The Plastic Waste Management Rules, 2016 i.e. that is persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity shall comply with "Extended Producer's responsibility for environmentally sound management of the product until the end of his life.

In case industry is found to create conditions that generate any type of pollution or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at liberty to take legal action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986 as considered appropriate.

Note No.2: The industries which falls under white category of industries and have installed DG set of capacity more than 15 KYA and less than 1 MVA, such industries shall obtain consent only for the DG set under green category.



(Ashish Tiwari)

Member Secretary



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ANNEXURE - R-7 (copy)



torrent
POWER

89

Application No. 3269 23530

Date 24/02/21

Service No. 675067492

Check list of documents

Zone 9

Documents

- Dully filled and signed RF Form
- Test Report certified by licensed Electrical Contractor
- Affidavit on Rs. 10/- Stamp Paper Declaring Nil Dues on Premises
- Customer Declaration against Service Line/Electrification charges
- Agreement of supply on Rs. 100/- stamp paper
- Indemnity bond in case of transfer of connection on Rs. 100/- stamp paper

ID Proof

- Pan Card
- Voter I-Card
- Driving Licence
- Passport
- Unique Identity Card (Adhaar)
- Photo Identity Card issued by any Govt. Agency
- Parshad signed ID Proof
- Photo on Registered ownership proof

Ownership Proof

- Registered Sale deed
- Partition/Partnership deed Notarized
- Registered General Power of Attorney
- Succession/Heirship Certificate
- Registered Deed of latest will
- Registered Lease deed
- Agreement to sell
- Khatauni/Khasara
- Allotment letter
- Rent/lease Agreement
- Indemnity Bond on Rs. 100/- Stamp paper in absence of ownership Proof.

Other Documents

- Agra Nagar Nigam Assessment Receipt
- NOC from land lord on plain paper Handwritten
- Safety Challan ADES NOC
- NOC/Permission/Approval from local authority
- NOC from the co-owners
- No Pollution certificate
- Industrial Licence
- Memorandum
- Rectification deed
- Plot plan/site drawing for a new connection
- House Tax Receipt
- Ration Card
- Agreement
- Company Letter Head
- Death Certificate
- Others please specify Gst invoice



Registered by (Name) Kapil

QC by (Name) [Signature]

Officer Incharge (1) [Signature] (2) _____

E-link Centre (Tick the relevant): PP Care SB Care JH Care

TORRENT POWER LIMITED

6, Raghunath Nagar, Suresh Plaza Market
Opp. Sanjay Place, M.G. Road, Agra, Uttar Pradesh-282002

विद्युत भार को बढ़ाने/घटाने के लिए आवेदन-पत्र

दिनांक : 17/2/21

सर्विस कनेक्शन संख्या : 675067492

उपभोक्ता का नाम : फूट फैशन ओवरसीज

निवेदन है कि



कारणवश विद्युत प्रदाय

संहिता के अनुसार भार बढ़ाने/घटाने की कृपा करें।

1. पता जहाँ भार बढ़ाने/घटाने की आवश्यकता है : म. नं. 66/5/5/1 गली नं. 5 आजाद नगर

आगरा

2. भार की अधिकतम माँग :


11kW/18kW

		वर्तमान	प्रस्तावित
i)	संयोजित भार KW/MW/HP	11kW	18kW
ii)	अधिकतम माँग KW/MW/HP		
iii)	आपूर्ति से जोड़े गए/विच्छेदित भार का विवरण (कृपया श्रेणियों के अनुसार उपकरण की सूची संलग्न करें)		
	(अ) लाइटिंग (प्रकाश)		
	(ब) मोटिव पॉवर		
	(स) कृषि हेतु		
	(द) अन्य (कृपया निर्धारित करें)		

संलग्न :

1. अनुज्ञप्त विद्युत ठेकेदार का कार्य पूर्ण होने का प्रमाण-पत्र और परिक्षण रिपोर्ट (अनुज्ञप्त विद्युत ठेकेदार का नाम)
2. विद्युत निरीक्षक का अनुमोदन-पत्र जहाँ एच.टी. संस्थापन में परिवर्तन किया जाना है (केवल एच.टी. उपभोक्ता के लिए लागू है)
3. सक्षम प्राधिकारियों द्वारा लागू सम्मति-पत्र।
4. परिवर्तित परिसर योजना (यदि लागू हो)
5. पहचान पत्र

स्थान : आगरा


M/s CONCEPT SYNDICATE (INDIA)


(उपभोक्ता के हस्ताक्षर)

अपघोषणा/बन्धपत्र

यह अपघोषणा/बन्धपत्र दिनांक 9/1/2021 दिनांक 17/2/2021 आगरा में श्री/ श्रीमती/ कुमारी फुट फैशन ओवर्सीज
 आयु 31/11/1984 पत्र/पुत्री/पत्नी द्वारा अनुबन्ध किया गया है।

जो कि आवेदक है।

- (i) आवेदक जो कि अपने क्षेत्र में स्थिति परिसर ए. नं. 6C/5/5/1 गली नं. 5 आगरा और स्वामी है। (एतस्मिन् पश्चात् उक्त परिसर के रूप में) जो भी कागजात देगा या उसका/ उसकी रहने के स्वामित्व का प्रमाण होगा।
- (ii) आवेदक द्वारा टोरेन्ट पॉवर से उक्त परिसर पर सर्विस कनेक्शन प्राप्त करने के लिए की गई आवेदना पत्र में, यह सूचित किया जाता है कि उक्त परिसर आवेदक के नाम पर है और वह आवेदना पत्र में सूचित किये गये सर्विस कनेक्शन प्राप्त करने के उद्देश्य से सहमत है।
- (iii) मैं/ हम एतत् द्वारा घोषणा करता हूँ/ करते हैं कि मैं हम फ्रैन्चाइजी से आपूर्ति के प्रारम्भ के 2 वर्षों से अन्यून अवधि के लिए उल्लिखित उद्देश्यों के लिए ऊर्जा की आपूर्ति लेने और इस प्रकार आपूर्ति ऊर्जा और टैरिफ आदेश में उपवर्णित दरों और अन्य सभी प्रकार का भुगतान करने के लिए सहमति रखता हूँ/ रखते हैं।
- (iv) मैं/ हम आयोग द्वारा अनुमोदित अनुज्ञापितधारी की विवरण संहिता और इसके उपान्तर्गत सहित और विद्युत अधिनियम 2003 के उपबन्धों, इसके अन्तर्गत बनायी गई नियमावली से बाध्य होने को सहमत हूँ/ हैं।
- (v) मैं/ हम यह भी घोषणा करता हूँ/ करते हैं कि संहिता सुसंगत उपबन्धों का पालन करने में मेरे/ हमारे विफल रहने की दशा में अनुज्ञापितधारी के लिए यह विधिसम्बन्ध होगा कि वह आपूर्ति को रोक दे विवरण संहिता के नियमानुसार।
- (vi) कि फ्रैन्चाइजी आपूर्ति में आने वाली किसी बाधा/कमी के लिए उसके नियन्त्रण से बाहर है, उत्तरदायी नहीं होगा।
- (vii) मैं/ हम समझता हूँ/ हैं कि यह घोषणा-पत्र दो वर्ष पश्चात् इस संहिता में वर्णित प्रक्रिया के अनुसार किसी भी पक्षकार द्वारा नोटिस देकर रद्द किया जा सकता है।
- (viii) मैं/ हम इस बात से सहमत हूँ/ हैं कि मेरे/ हमारे द्वारा दिये गये इस घोषणा पत्र को फ्रैन्चाइजी के साथ किया गया उपरोक्त आशय को किसी अनुबन्ध की तरह किया जाएगा।
- (ix) आवेदक यह अनुबन्ध करता है कि वह परिसर पर कनेक्शन प्राप्त करने हेतु सभी शुल्कों का भुगतान करेगा, और यह अनुबन्ध करता है कि परिसर पर ऊर्जा की प्राप्ति होने पर उसके लिए निश्चित दरों के अनुसार सभी शुल्कों का भुगतान करेगा, और (यूपीईआरसी) के द्वारा वर्णित सभी मितव्ययी चार्ज का समय से भुगतान करेगा।
- (x) आवेदक क्षतिपूर्ति के लिए यह अनुबन्ध करता है कि अपघोषणा और अनुबन्ध-पत्र के अनुसार यदि गलत असत्य और अधूरा पाया जाता है तो अनुज्ञापितधारी को होने वाली सभी प्रकार की क्षतियों और आनियों के लिए वह उत्तरदायी होगा।
- (xi) आवेदक यह अनुबन्ध करता है कि आवेदक की परिसर पर बिजली के कनेक्शन के कारण उत्पन्न होने वाला ऐसा कोई भी नुकसान, क्षति या अन्या कोई दावा, प्रकट होता है तो आवेदक उसके लिए जिम्मेदार होगा।
- (xii) आवेदक विद्युत अधिनियम, 2003 के उपबन्धों द्वारा अनुमोदित होगा कि सभी वर्णित संहिता में सप्लाय की स्थिति/दर आदेश और यूपीईआरसी द्वारा अधिसूचित नियम और कानून, जो समय-समय पर लागू हो सकते हैं।
- (xiii) मेरे/ हमारे द्वारा यह सुनिश्चित किया जायेगा कि उपकरण में उपराधिकृत/ परिवर्तन या विद्युत का अपराधिकृत प्रयोग नहीं है। दूसरे शब्दों में मेरे/ हमारे द्वारा यह सुनिश्चित किया जायेगा कि फ्रैन्चाइजी मुझे या हमें प्रदत्त ऊर्जा का उपयोग विधि और प्राधिकार के अनुसार किया जाता है। यदि फ्रैन्चाइजी को समझने या आशंका करने युक्तियुक्त आधार है कि उपकरण के अपराधिकृत वृद्धि/परिवर्तन या विद्युत के उपराधिकृत का कोई ढंग है तो फ्रैन्चाइजी का अभिहित प्राधिकारी सामान्य परीक्षण और उपकरण, मीटर, और वायरिंग का परीक्षण करने के लिए परिसर पर प्रवेश करने के लिए स्वतन्त्र होगा।
- (xiv) आवेदक यह घोषणा करता है कि वह फ्रैन्चाइजी द्वारा जारी की गई ऊर्जा का प्रयोग उसी उद्देश्य के लिए करेगा जिस उद्देश्य के लिए प्रदान की गई है, और उसका अनुप्रयोग नहीं करेगा।
- (xv) आवेदक के व्यवसाय/ उद्योग पर किसी भी सरकारी एजेंसी या किसी भी न्यायालय द्वारा किसी भी प्रकार का प्रतिबन्ध नहीं है यदि भविष्य में कोई भी प्रतिबंध सूचित होता है तो फ्रैन्चाइजी को पूर्ण अधिकार है कि वह बिना किसी भी सूचना के कनेक्शन का विच्छेदन कर सकता है।
- (xvi) मैं हमारे विद्युत आपूर्ति संहिता 2005 में विहित प्रक्रिया के अनुसार फ्रैन्चाइजी को सूचना देने का वचन देता हूँ/ देता हूँ/ देते हैं कि जब कभी मैं उस परिसर को खाली करने का आशय रखूंगा, जिसके लिए विद्युत संयोजन ग्रहण किया जा रहा है।
- (xvii) मैं/ हम घोषणा करता हूँ/ करते हैं कि आवेदन पत्र में दिये गये सभी विवरण मेरे/ हमारे ज्ञान में सत्य है यदि कोई सूचना कि पक्षात्यती दिनांक पर गलत पायी जाती है तो फ्रैन्चाइजी को उक्त परिसर में आपूर्ति को रोक देने/ काट देने जैसी शक्ति का अधिकार होगा।

सभी अनुबन्धों का पालन करते हुए मैं यह घोषणा करता हूँ कि आवेदन-पत्र के साथ दिया गया अपघोषणा पत्र अनुबन्ध माना जायेगा, और जिस दिनांक से कनेक्शन जारी किया गया है, समयोत्परान्त के बाद या बाद या तो यह मुनः जारी किया जायेगा अन्यथा निरस्त कर दिया जायेगा। हस्ताक्षर एवं जारी कि उपस्थिति में :

साक्ष्यः

1. 21/11-7983609519
2. 21/11-7520680511

For Foot Fashion Overseas


Partner

आवेदक के हस्ताक्षर

कार्य पूर्ण होने का प्रमाण-पत्र
तथा परीक्षण परिणाम
(अनुज्ञप्त विद्युत ठेकेदार द्वारा भरा जाएगा)

92

1. उपभोक्ता का नाम : फुट फेशन और सीज
2. पिता / पति का नाम :
3. पता : म.न. 66/5/5/1 गली नं. 5 आजाद नगर आगरा
4. वोल्टता तथा आपूर्ति की प्रणाली : AC वोल्टता 220/230 फेस III
5. भार का विवरण : LMV6/18K-W

विवरण	220/230 वोल्ट						400/440 वॉट		एच.टी./ई.एच.टी.	
	फेस-1		फेस-2		फेस-3		संख्या	कुल भार	संख्या	कुल भार
	संख्या	कुल वॉट्स	संख्या	कुल वॉट्स	संख्या	कुल वॉट्स				
1. प्रकाश बिन्दु	10	250	10	250	10	250				
2. पंखा बिन्दु	5	300	5	300	5	300				
3. पंखा बिन्दु	1	250	1	250	1	250				
4. मोटर	1	167	2	334	1	167				
5. अन्य उपकरण	1	3730	1	3730	1	3730				
	1	1000	1	1000	1	1000				
योग	19	5697	20	5864	19	5697				

6. के. डब्ल्यू में कुल संयोजित भार : 17250 W
7. एम्पीयर में कुल करेण्ट : 63 Amp
8. एल.ई.सी. द्वारा निरोध परीक्षण का परिणाम : LMV6/18KW

विवरण	फेस-1	फेस-2	फेस-3
फेज और अर्थ के बीच	∞	∞	∞
न्यूट्रल और अर्थ के बीच	∞	∞	∞
फेजों के बीच	∞	∞	∞

सत्यापन प्रमाण-पत्र

मैं/हम अनुराग जैन अनुज्ञप्त विद्युत ठेकेदार, अनुज्ञप्ति संख्या निम्न सत्यापन करते हुए प्रमाणित करता हूँ। करते हैं कि :-

- (1) पूर्वोक्त संस्थापन कार्य मेरे द्वारा किया गया है।
(2) पूर्वोक्त संस्थापन का विद्युतरोधी का परीक्षण मेरे / मेरे पर्यवेक्षक द्वारा किया गया है।
(3) संस्थापन कार्य भारतीय विद्युत नियम, 1956 के प्रावधानों एवं भारतीय मानक संस्थान, प्रावधानों के अनुरूप किया गया है।
(4) उक्त कार्य निम्नांकित कर्मचारियों द्वारा किया गया है :-

वायरमैन का नाम लक्ष्मण सिंह परमिट संख्या 46067 वैधता की तारीख 11/5/24
हस्ताक्षर लक्ष्मण सिंह
पर्यवेक्षक का नाम पवन कुमार जैन प्रमाण-पत्र संख्या 5311 वैधता की तारीख 7/8/21
हस्ताक्षर Pawan Kumar Jain
प्रशिक्षु का नाम M/s Concept Syndicate (India) हस्ताक्षर M/s Concept Syndicate (India)
विद्युत ठेकेदार की फर्म का नाम M/s Concept Syndicate (India)
लाइसेंस नं. AA-490 वर्ग A वैधता की तारीख 31/3/21
ठेकेदार के हस्ताक्षर Proprietor



उपभोक्ता द्वारा घोषणा

मैं प्रमाणित करता हूँ कि राज्य विद्युत परिषद अनुज्ञप्तिधारी द्वारा विद्युत ऊर्जा के प्रदाय हेतु निर्धारित शर्तों एवं भारतीय विद्युत नियम 1956 के प्राविधानों का अनुपालन मेरे द्वारा ठीक प्रकार किया गया है। मुख्य फ्यूज की अधिकतम क्षमता 63Amp ~~FOR FOOT F~~ ~~एनपीए~~ ~~सि.वा.वि.क.~~ नहीं है। संस्थापन में कोई परिवर्तन अनुज्ञप्तिधारी द्वारा अनुमोदन के बाद की जायेगी।

दिनांक : 20/2/21

उपभोक्ता का नाम एवं हस्ताक्षर

अनुज्ञप्तिधारी के प्रतिनिधि द्वारा परीक्षण रिपोर्ट

विद्युतरोधी प्रतिरोधी का परिणाम : _____

फेस 1 व अर्थ के बीच

फेस 2 व अर्थ के बीच

फेस 3 व अर्थ के बीच

फेस 1 व 2 के बीच

फेस 2 व 3 के बीच

फेस 3 व 1 के बीच

संस्थापन में पायी गयी कमियाँ (यदि कोई हों) एवं कमियों को दूर कराने हेतु कृत कार्यवाही :-

1. _____
2. _____
3. _____

दिनांक : _____

अनुज्ञप्तिधारी के निरीक्षक का नाम _____

पदनाम _____

हस्ताक्षर _____

विद्युत सुरक्षा निदेशालय का प्रमाणक

निरीक्षण का परिणाम _____
(विवरण संलग्न किया जाए)

निरीक्षण की तिथि : _____

अनुज्ञप्तिधारी के निरीक्षक का नाम _____

पदनाम _____

हस्ताक्षर _____



भारत सरकार
GOVERNMENT OF INDIA

विशाल अग्रवाल
Vishal Agarwal
जन्म तिथि/DOB: 05/03/1983
पुरुष/ MALE




[Redacted]


मेरा आधार, मेरी पहचान



विशाल अग्रवाल
Vishal Agarwal

पता:
S/O सुभाष चन्द अग्रवाल, फ्लॉट नं. ए-307, तीसरा पंखीर
अपार्टमेंट पंचशील विकास क्षेत्र 16-B, अवास विकास
कोलनी सिकंदरा, अग्रा, उत्तर प्रदेश - 282007

Address:
S/O Subhash Chand Agarwal, flat no A-307,
3rd floor aparina panchsheel apartment
sector 16-B, awas vikas colony sikandra,
Agra, Agra,
Uttar Pradesh - 282007



[Redacted]

For Foot Fashion Overseas

[Signature]
Partner





बिजली (विद्युत) आपूर्ति प्राप्त करने के लिए स्वामी का सम्मति-पत्र
(यदि आवेदक उपर्युक्त परिसर का स्वामी नहीं है)

सेवा में,

प्रबन्धक
टोरेन्ट पावर लिमिटेड
आगरा

द्वारा :

भवन स्वामी का नाम :

विद्युत आपूर्ति की संयोजन संख्या

पता :

फुट फैशन ओवरसीज
रुपिर बैसहा
ग. नं. 69/5/5/1 गली नं. 5
आजाद गेट आगरा

भवन स्वामी का सम्मति-पत्र

मैं/हम

रुपिर बैसहा

परिसर संख्या

हूँ कि :-

मैं श्री/श्रीमती

ग. नं. 69/5/5/1 गली नं. 5 का/की विद्युत स्वामी पत्र दाग निम्न रूप से सहमत
आजाद गेट आगरा

फुट फैशन ओवरसीज द्वारा अधिभोग पर दिये गये उपरोक्त परिसर में आपके द्वारा आपके एवं उपरोक्त परिसर के अधिभोगी के बीच करार के निबन्धनों के अधीन विद्युत की आपूर्ति के लिए, विद्युत सेवा के बिल, मीटर, तार, विछाये उपस्कर एवं अन्य उपकरणों के संस्थापन (पश्चात् संस्थापन कहा जायेगा) के लिये सहमति देता हूँ/देते हैं। पूर्वोक्त परिसर पूर्वोक्त अधिभोगी के खाली करने की स्थिति में, मैं पूर्वोक्त अधिभोगी से आपकी संविदा के अवसान के लिए प्रबन्ध करने के लिए आपको समर्थ बनाने के लिए आपको अग्रिम में 15 (पन्द्रह) दिनों की सम्यक नोटिस दूँगा।

मैं आश्वासन देने का वचन देता हूँ कि अधिभोगी द्वारा फ्रेन्चाइजी के सभी विद्युत बकाये का भुगतान करता है और उक्त परिसर को खाली करने के पूर्व आदेश प्रमाण-पत्र प्राप्त करता है। जिसमें असफल रहने पर मैं सभी प्रकार हानि / देय के लिए उत्तरदायी हूँगा, जोकि अधिभोक्ता के कारण उत्पन्न हो।

For Foot Fashion Overseas

उक्त स्वामी का हस्ताक्षर :

उपस्थिति में साक्षियों के नाम :

Partner

पता :

राज्य - 7983609519

राज्य 7520680511



संलग्न :

संपत्ति के कागजात की प्रतिलिपि।



बिजली (विद्युत) आपूर्ति प्राप्त करने के लिए स्वामी का सम्मति-पत्र
(यदि आवेदक उपर्युक्त परिसर का स्वामी नहीं है)

सेवा में,

प्रबन्धक

टॉरेंट पावर लिमिटेड

आगरा

द्वारा: फुट फैशन ५ औवरधीज
भवन स्वामी का नाम: गारुष बसंत
विद्युत आपूर्ति की संयोजन संख्या
पता: म.न. 6C/5/5/1 गली न. 5 आजाद नगर आगरा

भवन स्वामी का सम्मति-पत्र

मैं/हम

गारुष बसंत

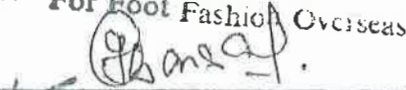
परिसर संख्या म.न. 6C/5/5/1 गली न. 5 आजाद नगर आगरा का/की विधिक स्वामी एतद् द्वारा निम्न रूप से सहमत हूँ कि :-

मैं श्री/श्रीमती फुट फैशन ५ औवरधीज द्वारा अधिभोग पर दिये गये उपरोक्त परिसर में आपके द्वारा आपके एवं उपरोक्त परिसर के अधिभोगी के बीच करार के निबन्धनों के अधीन विद्युत की आपूर्ति के लिए, विद्युत सेवा के बिल, मीटर, तार, विछाये उपस्कर एवं अन्य उपकरणों के संस्थापन (पश्चात् संस्थापन कहा जायेगा) के लिये सहमति देता हूँ/देते हैं। पूर्वोक्त परिसर पूर्वोक्त अधिभोगी के खाली करने की स्थिति में, मैं पूर्वोक्त अधिभोगी से आपकी संविदा के अवसान के लिए प्रबन्ध करने के लिए आपको समर्थ बनाने के लिए आपको अग्रिम में 15 (पन्द्रह) दिनों की सम्यक नोटिस दूँगा।

मैं आश्वासन देने का वचन देता हूँ कि अधिभोगी द्वारा फ्रेन्चाइजी के सभी विद्युत बकाये का भुगतान करता है और उक्त परिसर को खाली करने के पूर्व आदेश प्रमाण-पत्र प्राप्त करता है। जिसमें असफल रहने पर मैं सभी प्रकार हानि / देय के लिए उत्तरदायी हूँगा, जोकि अधिभोक्ता के कारण उत्पन्न हो।

For Foot Fashion Overseas

उक्त स्वामी का हस्ताक्षर :


Partner

उपस्थिति में साक्षियों के नाम :

पता :





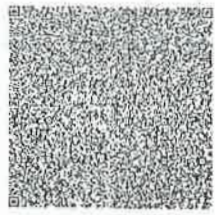
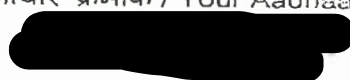








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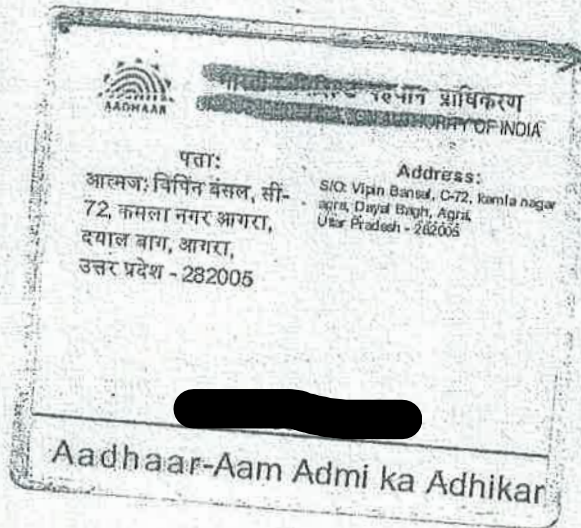
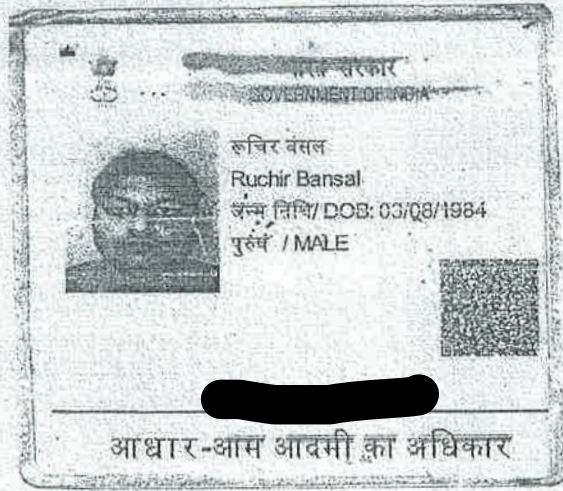


संलग्न :

संपत्ति के कागजात की प्रतिलिपि।

 	 
भारत सरकार Government of India	
भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India	
नामांकन क्रम/ Enrolment No.: 0000/00421/11474	
Download Date: 14/08/2020 To गौरव बंसल Gaurav Bansal S/O: Pradeep Bansal 29 Nehru Nagar Agra Agra Civ.I Line Agra Uttar Pradesh - 282002 9997199505 Issue Date: 08/18/2017 Validity: unknown  आपका आधार क्रमांक / Your Aadhaar No. :  मेरा आधार, मेरी पहचान	<p style="text-align: center;">सूचना</p> <ul style="list-style-type: none"> ■ आधार पहचान का प्रमाण है, नागरिकता का नहीं। ■ सुरक्षित QR कोड / ऑफलाइन XML / ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें। ■ यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है। <p style="text-align: center;">INFORMATION</p> <ul style="list-style-type: none"> ■ Aadhaar is a proof of identity, not of citizenship. ■ Verify identity using Secure QR Code/ Offline XML/ Online Authentication. ■ This is electronically generated letter. <div style="border: 1px solid black; padding: 5px;"> <ul style="list-style-type: none"> ■ आधार देश भर में मान्य है। ■ आधार कई सरकारी और गैर सरकारी सेवाओं को पाना आसान बनाता है। ■ आधार में मोबाइल नंबर और ईमेल ID अपडेट रखें। ■ आधार को अपने स्मार्ट फोन पर रखें, mAadhaar App के साथ। </div> <ul style="list-style-type: none"> ■ Aadhaar is valid throughout the country. ■ Aadhaar helps you avail various Government and non-Government services easily. ■ Keep your mobile number & email ID updated in Aadhaar. ■ Carry Aadhaar in your smart phone – use mAadhaar App.
  Download Date: 14/08/2020  गौरव बंसल Gaurav Bansal जन्म तिथि/DOB: 30/10/1985 पुरुष/ MALE Issue Date: 28/08/2017 VID  मेरा आधार, मेरी पहचान	  भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India पता: आत्मनः प्रदीप बंसल, 29, नेहरु नगर, आगरा, उत्तर प्रदेश - 282002 Address: S/O: Pradeep Bansal, 29, Nehru Nagar, Agra, Agra, Agra, Uttar Pradesh - 282002   1947 help@uidai.gov.in www.uidai.gov.in For Foot Fashion Overseas

(Phansa)
Partner



For Foot Fashion Overseas



GSTIN/UIN : 09AACFF4838M1ZO

Telephone No.: 0562-4010019
Mob.: 9359963605, 9719043434
E-mail : footfashionshoes@gmail.com

Foot Fashion Overseas

6C/5/5/1, Azad Nagar, T.P. Nagar Road, Agra-282002

सौजन्य से

शुक्रचक्र मनीष
टाइस्टपावट स्त्रि
आगरा

मनीष,

फुट फैशन ओवरसीज पार्टनर विभागात डाग्रवाड
संन 67506 मय 12 जाँ कि 1002-11/1000 करण ही डाब उमर करण की
केटीगरी व डाब 1006/1000 करण की डाबुमरि फुडान
करण/ पार्टनर की डाबुमरि मंटाग ही जिसकी सगस्ट
पिअरदाके मनी रतोगी

For Foot Fashion Overseas

[Signature]
Partner





(Amended)

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :09AACFF4838M1Z0

1.	Legal Name	FOOT FASHION OVERSEAS			
2.	Trade Name, if any	M/S FOOT FASHION OVERSEAS			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	INFRONT OF GALI NO 5, 6C/5/5/1, AJAD NAGAR, T P NAGAR, AGRA, Agra, Uttar Pradesh, 282002			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	23/09/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	27/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on

For Foot Fashion Overseas

Partner



Details of Additional Place of Business(s)

GSTIN 09AACFF4838M1Z0
Legal Name FOOT FASHION OVERSEAS
Trade Name, if any M/S FOOT FASHION OVERSEAS
Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	6C/5/3, AZAD NAGAR GALI NO.5 TRANSPORT NAGAR, AGRA, Agra, Uttar Pradesh, 282004

For Foot Fashion Overseas

[Signature]
Partner








सत्यमेव जयते

GSTIN 09AACFF4838M1Z0
 Legal Name FOOT FASHION OVERSEAS
 Trade Name, if any M/S FOOT FASHION OVERSEAS

Details of Managing / Authorized Partners

1		Name	VISHAL AGARWAL	✓
		Designation/Status	PARTNER	
		Resident of State	Uttar Pradesh	
2		Name	RUCHIR BANSAL	✓
		Designation/Status	PARTNER	
		Resident of State	Uttar Pradesh	
3		Name	GAURAV BANSAL	✓
		Designation/Status	PARTNER	
		Resident of State	Uttar Pradesh	

For FOOT FASHION OVERSEAS


 Partner




विद्युत सुरक्षा निदेशालय

कार्यालय, सहायक निदेशक, विद्युत सुरक्षा, उत्तर प्रदेश शासन
आगरा ज़ोन, आगरा

संख्या: 21VSNOC02033364 वि0सु0/मध्यम विभाग/एच0टी0/निरीक्षण, 2020-21

दिनांक: 20/02/2021

FOOT FASHION OVERSEAS

H No 6C/5/5/1 Gali No 5 Azad Nagar Agra

विषय :- विद्युतीय अधिष्ठापनों का निरीक्षण/परीक्षण।

प्रांशुन :- आप का आवेदन पत्र संख्या VS20112294 दिनांक 19/02/2021

प्रिय महोदय,

कृपया निम्नलिखित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधीनस्थानाधीन द्वारा दिनांक 20/02/2021 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेन्ट्रल इलेक्ट्रिकिटी अथॉरिटी (मेजर्स रिगुलेटड टू ग्रेडटी एण्ड इलेक्ट्रिक सप्लाई) रेगुलेशन 2010 के संशुद्धत नियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यालय को अवगत कराते हुये पुनः निरीक्षण कराया जाये।

विद्युतीय लोड के अधिष्ठापन का विवरण 18 किलोवाट।

टिप्पणी :

SATISFACTORY 18 KILOWATT LMV-06

संख्या: 21VSNOC02033364वि0सु0/मध्यम विभाग/एच0टी0/निरीक्षण, 2020-21,दिनांक।

अपरोक्त की प्रति लिपि निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित:-

1. उपनिदेशक, विद्युतसुरक्षा, उ0प्र0 शासन आगरा क्षेत्र।
2. अधिशासी अभियन्ता, विद्युतवितरण खण्ड, आगरा को इस आशय से प्रेषित कि निदेशालय की वेबसाइट

www.vidyutsuraksha.org से सत्यापित करने के पश्चात ही संयोजन किया जाना सुनिश्चित करें।




MAHENDRA SINGH
सहायक निदेशक ,



MAHENDRA SINGH
सहायक निदेशक

This document is Digitally Signed and valid for 3 years only.


सहायक निदेशक
विद्युत सुरक्षा उ० प्र० शासन
आगरा ज़ोन, आगरा

MAHENDRA SINGH
2021.02.20 03:51
I approve this document

Nivesh Mitra

Single Window Portal ,Govt. of Uttar Pradesh

Online Payment System for Application Fee



Go Back

Payment Reference ID	UP01521021914201636
Entrepreneur ID :	UPSWP210418697
Unit ID :	UPSWP21041869701
Unit Name :	FOOT FASHION OVERSEAS
Fee Amount :	675





Transaction Details :

Payment Reference No./ Order No. : **UP01521021914201636**

Status : **success**

Payment From : **VISA MASTER DEBIT CARDS**

Payment Mode : **Card**

Transaction Amount : **675.00**

Transaction ID : **1373960467**

Transaction Date and Time : **2021-02-19 14:21:11**

Entrepreneur ID : **UPSWP210418697**

Unit ID : **UPSWP21041869701**

Proceed to Next Action





कार्यालय : उपायुक्त उद्योग, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, आगरा।

पत्रांक 5751 / जि० उ० एवं उ० प्र० के० / आगरा / प्रदूषण अनापत्ति / दिनांक :- 20.2.21

श्री विशाल अग्रवाल (पार्टनर)
मैसर्स फुट फैशन ओवरसीज
म० नं०-6सी/5/5/1, आजाद नगर
जनपद-आगरा।

विषय :- अनापत्ति प्रमाण पत्र।

उपरोक्त विषयक अपने आवेदन तथा शपथ-पत्र दिनांक 2.2.21 का सन्दर्भ लें। आपके आवेदन पत्र पर विचार किया गया तथा अबगत हों कि उद्योग के पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित शर्तों के अधीन अनन्तिम अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है :-

क.	कार्य स्थल	:-	म० नं०-6सी/5/5/1, गली नं०-5, आजाद नगर, जनपद-आगरा।
ख.	उत्पाद	:-	Finished leather goods, conversion of finished without wet process

इकाई उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक-G29267/C-4/सा० 62/2019, दिनांक 09.01.2019 द्वारा निर्गत Table-II White Category की 156 इकाईयों की सूची में क्रमांक 18 में अंकित है।

उपर्युक्त विषय वस्तु में किसी प्रकार के परिवर्तन करने पर पुनः अनापत्ति पत्र प्राप्त करना अनिवार्य होगा।

1. इकाई द्वारा उत्पादन प्रक्रियाओं तथा सहयोगी प्रक्रियाओं में किसी प्रकार के कोल/कोक, फॉसल, फ्यूल का प्रयोग नहीं किया जायेगा और ना ही किसी प्रकार के प्रदूषित जल एवं वायु का उत्सर्जन किया जायेगा।
2. उद्योग के चारों ओर पर्याप्त हरित पट्टिका का विकास किया जायेगा।
3. आपकी इकाई आगरा ताज प्रतिबन्धित क्षेत्र में स्थित है। अतः किसी प्रकार के प्रदूषणकारी ईंधन अथवा डी० जी० सेट का प्रयोग प्रतिबन्धित है।
4. इकाई की स्थापना एवं संचालन इस प्रकार से किया जाये कि पर्यावरण पर प्रतिकूल प्रभाव न पड़े और कोई भी क्रियाकलाप जनहित के प्रतिकूल नहीं होंगे।
5. रिहायशी क्षेत्र हेतु यह अनापत्ति प्रमाण-पत्र लागू नहीं होगा, साथ ही सन्दर्भित अनापत्ति उपरोक्त कार्य हेतु ही मान्य होगी तथा उद्योग स्थापना उपरान्त यह अनापत्ति स्वतः निस्प्रभावी होगा।
6. इकाई की अनुपालन आख्या प्रत्येक माह अनिवार्य रूप से जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, आगरा को प्रेषित की जायेगी।
7. इकाई स्थापना/संचालन हेतु आवश्यकतानुसार शपथ-पत्र में वर्णित अन्य सम्बन्धित विभागों से अनापत्ति प्राप्त करनी होगी एवं माननीय न्यायालय के निर्देशों का पालन करना होगा।
8. इकाई संचालन हेतु उ० प्र० प्रदूषण नियंत्रण बोर्ड के नियमों का अनुपालन करना होगा।
9. इकाई में प्लास्टिक पॉलिथिन का प्रयोग करना प्रतिबन्धित होगा।
10. विद्युत भार 18 कि० वा० तक के लिये प्रभावी होगा।

यह अनापत्ति प्रमाण पत्र जारी करने की तिथि से एक वर्ष के लिये वैध होगा तथा इनका प्रलम्बन किये जाने पर स्वतः निरस्त माना जायेगा।



उपायुक्त उद्योग
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र
आगरा



**OFFICE OF THE DEPUTY COMMISSIONER, INDUSTRIES
DISTRICT INDUSTRIES & ENTERPRISES PROMOTION CENTRE
NUNHAI, AGRA**

LETTER OF COMFORT

NO. 5751 /DI&EPC/Agra/NOC/2020-21

Dated - 20.2.21

This is certify that M/S. FOOT FASHION OVERSEAS (PARTNER- MR. VISHAL AGARWAL) Unit Address- H.No.-6C/5/5/1, Azad Nagar, Agra and Office/ Communication Address -- H.No.-6C/5/5/1, Azad Nagar, Agra has submitted following information:-

- | | |
|-------------------------------------|---|
| 1- Name of Entrepreneur | - MR. VISHAL AGARWAL |
| A - Pan Card No. - AGLPA3634P | B- Aadhar No:- 714040162450 |
| C- Mobile No:- 9359963605 | D- E-Mail id -X- |
| 2- Constituion | - PARTNERSHIP |
| 3- Product/ Activity | - Finished leather goods, conversion of finished without wet process (18) |
| 4- Capacity | - 200 Mtr. (Per Day) |
| 5- Proposed Date of Production Upto | - 10/03/2021 |
| 6- Employment | - 05 Person- |
| 7- Power Requirement | - 18 K.W. |
| 8- Investment in Plant & Machinery | - Rs. 02.00 Lakh |
| 9- Total Investment | - Rs. 04.00 Lakh |
| 10- Category of Unit | - MICRO |



The above information is accepted for the proposed unit. This letter is issued on the request and the basis of information and documents provided by the entrepreneur.



Dy. Commissioner Industries
District Industries & Enterprises Promotion Centre
AGRA



सत्यमेव जयते

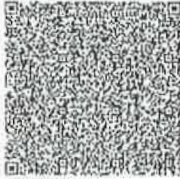
INDIA NON JUDICIAL

Government of Uttar Pradesh

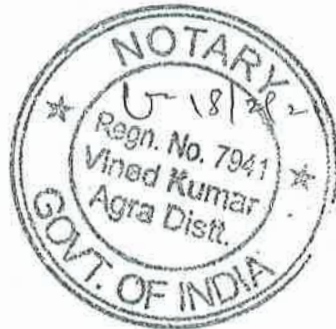
e-Stamp

ACC Name- CHOB SINGH
Stamp Vendor
Licence No.-5
E-Stamping ACC Id-UP14294204
Collectorate, Agra

Certificate No. : IN-UP36342357390098T
Certificate Issued Date : 18-Feb-2021 01:01 PM
Account Reference : NEWIMPACC (SV)/ up14294204/ AGRA SADAR/ UP-AGR
Unique Doc. Reference : SUBIN-UPUP1429420462763360440638T
Purchased by : FOOT FASHION OVERSEAS
Description of Document : Article 15 Bond
Property Description : BOND
Consideration Price (Rs.) :
First Party : FOOT FASHION OVERSEAS
Second Party : TORRENT POWER.LTD
Stamp Duty Paid By : FOOT FASHION OVERSEAS
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please write or type below this line



For Foot Fashion Co.,
Partner

Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at 'www.shelastamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



Format for Agreement for Supply of Electrical Energy

(For all load of PTW, Industrial and in other category load greater than or equal to 25 KW)

THIS AGREEMENT is executed at Aggra on this 24/12 day of Decr
BETWEEN

Torrent Power Limited, a Company incorporated under the Companies Act, 1956 having its registered office at 6 Kapurthala Wagon St through its authorized signatory Mr. Sailesh Dey hereinafter referred to as 'the Licensee' (which expression shall unless repugnant to the subject or context or meaning thereof mean and include its successors-in-interest, nominees and assigns) of the ONE PART.

AND फुट फैशन ओवर्सीज

an Individual / Partnership concern / Proprietorship concern / Institute / Trust/Society / HUE / Body Corporate / Company/ Government bodies [strike out whichever is not applicable] incorporated under Act, resident of 6/15/15/1 Gali no 8 having its HO/registered office at Foot Fashion Overseas through its authorized signatory Mr. (Name and Designation), hereinafter referred to as "the Consumer (which expression shall unless repugnant to the subject or context or meaning thereof mean and include its successors-in-interest, nominees and assigns) of the OTHER PART.

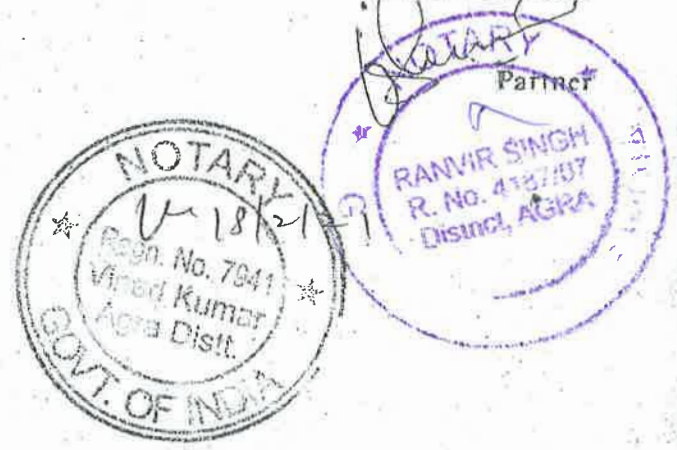
WHEREAS:

- 1 The Licensee is, inter-alia, engaged in the business of supplying electricity and has been granted a license under the Indian Electricity Act, 1910 and is presently a deemed licensee under section 14, 1st proviso of the Electricity Act; , 2003 (herein after referred to as the Act) for distribution and / or retail supply and / or bulk supply of energy to various consumers within its licensed area.
- 2. The Consumer has vide application dated applied to the Licensee for procuring supply of energy for electrical installation (for a load of 11.1 MV6/18 KW / BHP / KVA) [hereinafter referred to as 'contractual load'] at its premises situate at फुट फैशन ओवर्सीज 6/15/15/1 गली नं 8 आजाद नगर 3/1/12 (hereinafter referred to as "the said premises") in connection with for the purpose LMV6

[Select the applicable category]

- a) Domestic Light, Fan and Power (LMV-1)
- b) Non- Domestic Light, Fan and Power (LMV-2)
- c) Public Lamps (LMV-3)
- d) Public Institutions (LMV-4)

For Foot Fashion Overseas



- e) Light, Fan & Power for Public Institutions (LMV-4A)
- f) Light, Fan & Power for Private Institutions (LMV-4B)
- g) Small Power for Private Tube Wells / Pumping Sets for Irrigation Purposes (LMV-5)
- h) Small and Medium Power (restricted/ unrestricted usage of power) (LMV-6)
- i) Public Water Works (LMV-7)
- j) State Tube Wells, World Bank Tube Wells & Pumped Canals (LMV-8)
- k) Temporary Supply (LMV-9)
- l) Non industrial Bulk Load (HV-1)
- m) Large and Heavy Power (restricted / unrestricted usage of power) (HV-2)



And the Licensee has agreed to provide such supply of energy. The Rate Schedule as above shall be as per the latest Tariff Order.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED AND RECORDED BY AND BETWEEN THE PARTIES AS UNDER: ,

1. This Agreement shall be effective for a minimum period of 2 (two) years from the date of commencement of supply by the Licensee to the Consumer under this agreement.

2. (a) The Consumer shall pay to the Licensee all charges as provided for in the Tariff (or Rate) Schedule in force as approved by the Uttar Pradesh Electricity Regulatory Commission (hereinafter referred to as "the Commission") from time to time including any penal or additional charges payable by the Consumer in the event of violation of any of the stipulations under the Tariff (Rate) Schedule governing its supply.

(b) In addition to the aforementioned charges the Consumer shall also pay other statutory levies including electricity duty, taxes, charges, surcharges etc as may be applicable from time to time.

3. THE CONSUMER HEREBY UNDERTAKES, REPRESENTS, ASSURES WARREANTS, AGREES AND CONVENTS WITH THE LICENSEE AS FOLLOWS:

I. Consumer shall abide and be bounded by all the terms and conditions of the Electricity Supply Code, - 2005

(hereinafter referred to as the "Code") approved by the Commission, and the amendments/ revisions thereto, and the provisions of the Act together with the rules framed under the Act and Indian Electricity Rules, 1956 including any modifications thereof, in so far as they are applicable to the Consumer.

II. The Licensee shall not be held responsible in any manner whatsoever and howsoever for curtailment, interruption, staggering, diminution or stoppage of supply for reasons beyond its control and any claim



For Foot Fashion Overseas

Partner

on account of loss or damage arising out of the failure of supply for reasons beyond its control including but not limited to "Force Majeure conditions" shall be limited to as provided for in the Code.

III. Consumer shall ensure that the energy supplied at its premises is utilized as per law and authorization and that there is no unauthorized addition/alteration to the equipment. In case the Licensee has reasonable basis to understand or apprehend that there is in way, whatsoever, contravention of above conditions, it shall be open to the designated authority of Licensee to enter the Consumer's premises for general inspection and testing of the equipment, meter and wiring etc.

IV. Consumer shall ensure that the meter, meter boards, service mains, MCB/ CB, load limiters etc are under no circumstance handled or removed by any other than an authorized employee / representative of the Licensee. The seals, which are fixed on the meters / metering equipment, load limiters and the Licensee's apparatus must on no account be tampered, damaged or broken. The responsibility for safe custody of Licensee's equipment and seals on the meter / metering equipment within the Consumer's premises shall be on the Consumer. In the event of any damage caused to the Licensee's equipment in the Consumer's premises by reason of any act, neglect or default by the Consumer or its representative, the costs thereof as claimed by the Licensee shall be payable by the Consumer.

V. Consumer shall inform in writing to the Licensee (as provided for in the Code) in the event he intends to vacate the said premises or any part thereof for which the electricity connection has been taken from the Licensee.

4. (a) All notices /intimation required or permitted hereunder shall be in writing and shall be sent in the format prescribed for in the Code. Notices may be sent by courier, registered post/ speed post, fax, personal delivery, affixation, and publication in a newspaper. Notice shall be deemed to have been received by the Consumer on the expiry of 4 (four) days from the date of dispatch by courier mail, Post Office receipt in the case of delivery by registered and speed post, and in case of personal delivery simultaneous with the receipt thereof by the consumer or its employees or representative of the Consumer and in the case of publication in a newspaper simultaneous on the date of publishing of such newspaper and in the case of affixation simultaneous with the affixation of such notice at a conspicuous place of the said premises.

(b) However, the Licensee shall not be required to issue any separate notice for payment of monthly electricity consumption bills and such Bill shall be deemed to be a 'Bill-cum-Notice' for payment of the amounts mentioned therein.

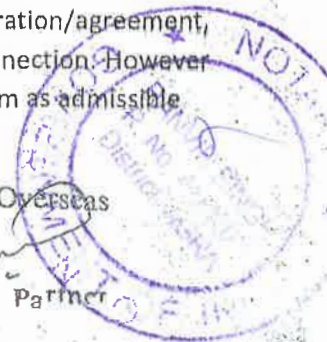
5. The outstanding dues will be a charge on the assets of the company. Before sale is made, the outstanding dues will be cleared and, in the alternative the deed to agreement / sale will specifically mention the outstanding dues and the method of its payment.

6. If the consumer after execution of declaration / agreement reduces or increases his load or changes the purpose of use or shifts his connection, he shall have to execute a fresh declaration/agreement, which will be valid for two years like the agreement executed at the time of new connection. However any relief/ concession provided in the Rate Schedule / any order of Commission / Discom as admissible



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to new connection shall not be admissible on execution of the fresh agreement / declaration due to change in premises / Reduction of load as above.

7. Arbitration: If any question or dispute or difference arises between the parties to this agreement as to the interpretation of effect of any provision or clause herein contained or the construction thereof or as to many other matter in any way connected with or arising out of this agreement or the operation thereof or the rights, duties or liabilities of either party in connection therewith, such question, dispute or difference shall be referred to the Arbitration of the Managing Director of the discom or the person nominated by him and the award / decision of the said Arbitrator shall be final and binding upon the parties. In case of any neglect or refusal by the nominee to proceed with the arbitration, the Managing Director of the discom may nominate another person in his place to proceed with the dispute as Sole Arbitrator:

PROVIDED that if the question dispute or difference relates to or concerns any dues chargeable to the consumer in terms of this agreement, no reference to the arbitration shall at the instance of the consumer be made till the consumer has deposited with the Licensee the amount of dues in dispute, in cash/ Bank Draft.

8. This Agreement shall be governed by the Electricity Act, 2003 with all its amendments, various laws of India for the time being in force, but not limited to various regulations of UPERC, as applicable to the state of U.P., and shall be subject to the jurisdiction of the Court subordinate to High Court of Judicature at Allahabad.

9. That the expenses on stamping (on a non-judicial stamp paper of Rs 100/- only), shall be made by the Consumer for this Agreement, which need not be registered.

IN WITNESS WHEREOF the parties have executed these presents at the place, day, month and year as first above written in the presence of the under noted witnesses:

SIGNED AND DELIVERED by the ML within named Licensee (NAME OF DISTRIBUTION COMPANY) through Mr. Souresh Chandra (name and designation) at 6 Kanyanagar, Meerut duly authorized by a Board Resolution dated 21/12/22.

SIGNED AND DELIVERED by the ML within named Consumer फुट फैशन ओवरसीज through Mr. _____ (name and designation) at 6 Kanyanagar, Meerut duly authorized by a Board Resolution /Trust Deed / Partnership Deed/ [Strike out whichever is not applicable] dated 21/12/22.

Both in the presence of the following witnesses:

- 1.: 2101-7983608519
- 2.: 2101-7520080511

For Foot Fashion Overseas

[Signature]
Partner



ATTESTED

U-18/2/22
Vinod Kumar
Notary Agra Distt,
Gazetted Officer



उत्तर प्रदेश UTTAR PRADESH



PARTNERSHIP DEED

This deed of partnership executed this 16th day October, 2012 between:-

- (1). Shri Ruchir Bansal S/o Shri Vipin Bansal R/o C-72 Kamla Nagar Agra hereinafter referred to asParty of the FIRST PART
- (2). Shri Vishal Agarwal S/o Shri Subhash Chand Agarwal R/o 36 Ring Road Agra hereinafter to referred to asParty of the SECOND PART

AND

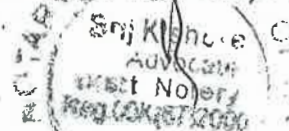
- (3). Shri Gaurav Bansal S/o Shri Pradeep Bansal R/o 29, Nehru Nagar Agra hereinafter to referred to asParty of the THIRD PART

WITNESSETH AS UNDER:-

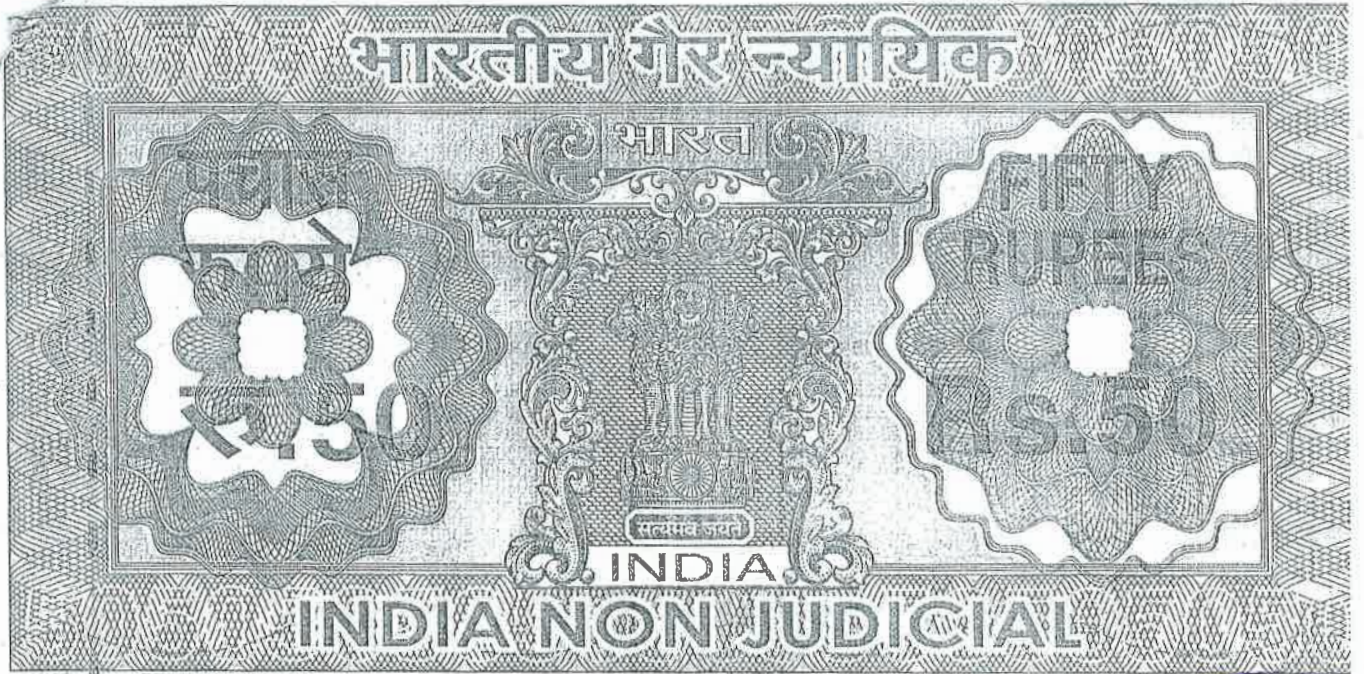
WHEREAS the aforesaid parties No: 1 and 2 were carrying on the business of manufacturing and sales of footwear, purchases and sales of footwear, jobwork of footwear etc, in the partnership under the name and style of M/s Foot Fashion Overseas, Plot No. 9 Mughal Road Karbala Kamla Nagar Agra w.e.f. 16.11.2010 with the terms and conditions agreed upon between them.

...contd.....2

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: 2 :

AND WHEREAS w.e.f 16.10.2012 the party no. 3 Shri Gaurav Bansal have joined the partnership to which both the previous parties no. 1 and 2 have agreed. Now the three parties have now agreed to carry on the same business with the same firm name:-

NOW THIS DEED WITNESSES AS FOLLOWS:-

- (1). That the name of the firm shall be the same M/s FOOT FASHION OVERSEAS.
- (2). That the principal place of business of the firm shall be the same at Plot No. 9 Mughal Road Karbala Kamla Nagar Agra.
- (3). That the business of the partnership shall be to deal in manufacturing and sales of footwear, purchases and sales of footwear, jobwork of footwear etc. The partners may also do any other business or businesses at such other place or places as they mutually decide from time to time.
- (4). That the partnership with the present constitution shall commence from 16.10.2012.
- (5). That the profits and losses of the partnership shall be shared and borne by the partners in the manner laid down below.
- (6). That the partnership shall be a "PARTNERSHIP AT WILL".
- (7). That the capital required in the business shall be invested and arranged by the partners in such ratio and manner as they deem fit and necessary.

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[Handwritten signature] Bansal



उत्तर प्रदेश UTTAR PRADESH

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3

(8) That the partners shall be entitled to interest on their capital investments at the rate of 12% per annum. Similar rate of interest shall be charged on the debit balances in the partners account.

ALL-

(9) That both the partners shall be working partners and shall devote their time and attention in conducting the affairs of the business of the partnership firm. That in consideration of the devotion of their time and attention in the partnership business they shall be entitled for remuneration which shall be calculated U/s 40 (b)(v) of the Income Tax Act, 1961 as under:-

In the case book profit is positive-

- | | |
|--|---|
| (a). On the first Rs. 300000/- of the Book profit or in the case of loss | Rs. 150000/- or at the rate of 90% of the book profit whichever is more |
| (b). On the balance of the book profit | 60% of the book profit |

Book profit means net profit as per P/L A/c as increased by:-

- (1) Income Tax paid or provided and debited in P/L A/c
- (2) Remuneration paid or payable to partners
- (3) Depreciation debited to P/L A/c

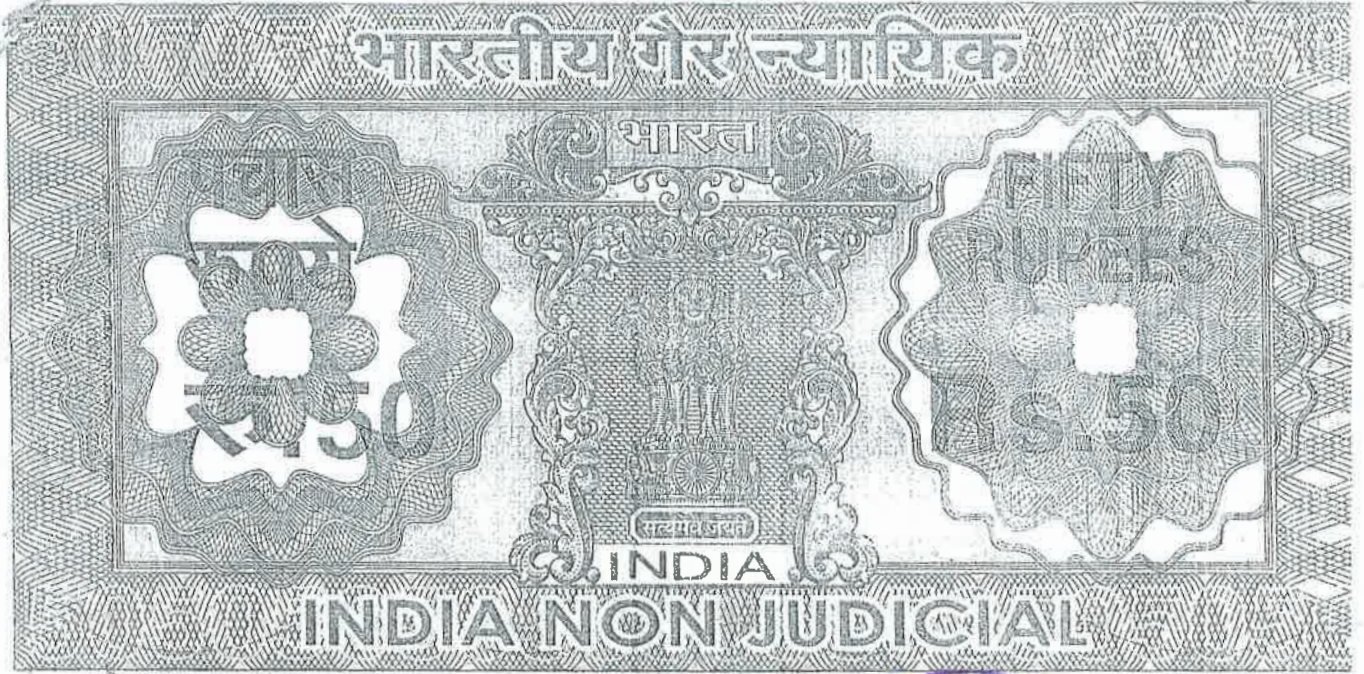
And decreased by:-

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: 4 :

- (1) Capital gain credited to P/L A/c
- (2) Depreciation on fixed assets as per rates prescribed under the Income Tax Act and as increased by:-

The amount of remuneration worked out as above shall be apportioned amongst the parties in the following ratio:-

Shri Ruchir Bansal (First Party).....30% in the rupee each

Shri Vishal Agarwal (Second Party).....50% in the rupee each

Shri Gaurav Bansal (Third Party).....20% in the rupee each

It has been agreed that the partners shall not be entitled to any remuneration in case of loss in the business.

- (10). That Notwithstanding anything contained in the Indian Partnership Act it is hereby mutually agreed to by and between the parties that in case of death of any of the partner, the firm shall not be dissolved but shall continue to be carried on by and between the surviving partner and legal heir/heirs and/or representative of the deceased partner, as a continuing concern on the same terms and conditions as incorporated in the deed or on such terms and conditions as may be agreed to by and between them from time to time. It is hereby further clarified that it shall be deemed as changed in constitution and not succession.



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: 5 :

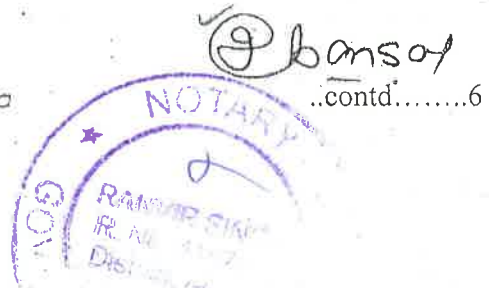
- (11) That the Bank Account or Accounts shall be maintained in the name of the firm and shall be operated upon by all the partners singly or jointly as they mutually decide from time to time..
- (12). That any addition variation or alteration in the terms of the partnership provided herein may be made as agreed upon by the parties hereto in writing without drawing a fresh deed of partnership for that matter.
- (13). That in all matters not provided hereinbefore the provisions of Indian Partnership Act 1932, shall apply
- (14). That all disputes and questions in connection with the partnership or this deed arising between the partners or between anyone of them and the legal representatives of the other whether during or after the partnership shall be referred to the arbitration of the two arbitrators appointed by the said parties and in the case of their disagreement to an umpire appointed by the said arbitrators and their decision shall be binding on all.

That this deed bears a stamp duty of Rs. 750/- in six folios one folio of Rs. 500/- five folios of 50/- each..



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: 6 :

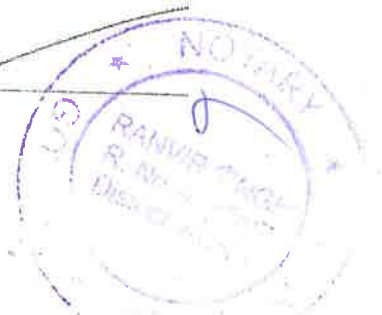
IN WITNESS WHEREOF, WE the above parties have put our respective signatures after mature deliberations and obtaining legal advice and after carefully understanding the contents and imports of this deed on this 16th day of October 2012.


WITNESS:

Signatures:

(1). 
 Name Ravabh Bansal
 S/o Pradeep Bansal
 Add: 29, Nehru Nagar
Agra.

1. ✓ 
Ruchir Bansal



(2). 
 Name K.C. Sharma
 S/o Anurag Nagar
 Add: Balwanthwar Agra

2. ✓ 
Vishal Agarwal

3. ✓ 
Gaurav Bansal



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Legal Vibes <legalvibes.lawfirm@gmail.com>

O.A No.1329/2024 Titled as Abdul Qadir Vs. State of U.P & Ors. (Reply)

2 messages

Legal Vibes <legalvibes.lawfirm@gmail.com>

Thu, Jan 30, 2025 at 3:30 PM

To: rkhranalegal@mail.com, csup@nic.in, ms@uppcb.com, dmagr@nic.in, "vcadaagra@gmail.com"

<vcadaagra@gmail.com>

Cc: connect.ahd@torrentpower.com, Sanjeev kumar Singh <sanjeevsingh2102@gmail.com>, Jitendra Pandey <jjitendrapandey@gmail.com>, bhishm pratap <bhishm.pratap4@gmail.com>, devansh.shekhar24@gmail.com, advankurkashyap@gmail.com

Dear all,

Please find the attachment reply/counter affidavit on behalf of the Respondent No.7 (M/s. Torrent Power Ltd.)

Kindly accept the services.

--

*Thanks & Regards,****Legal Vibes Law Firm****G-27, First Floor,**Jangpura Extension**New Delhi-110014**Ph: 011-43580335***Reply Counter Affidavit.pdf**

13329K

Legal Vibes <legalvibes.lawfirm@gmail.com>

Thu, Jan 30, 2025 at 3:34 PM

To: "rkhranalegal@gmail.com" <rkhranalegal@gmail.com>

[Quoted text hidden]

**Reply Counter Affidavit.pdf**

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